Regional Office, Palwal Region
Haryana State Pollution Control Board
II - Floor , HSVP Office Complex,
Near Gymkhana Club, Sector -12, Palwal-121102
Website – www.hspcb.gov.in E-Mail - hspcbropal@gmail.com

HSPCB/PAL/2024/ 1295 **Date: 28.02.2025**

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Road,
New Delhi.
Email ID:- judicial-ngt@gov.in

Sub. - Joint inspection report in the matter of Original application No.806/2024 in compliance of Hon'ble National Green Tribunal orders In .

R/Sir,

This is in the reference to above mentioned matter. The Hon'ble Tribunal vide order dated 23.08.2024 in the matter of O.A. No. 806/2024 titled as Prabhjot Sodhi Vs State of Haryana has directed as under:-

"We accordingly, constitute a Joint Committee comprising District Magistrate, Palwal and HSPCB.

District Magistrate, Palwal shall be the Nodal Agency for coordination and compliance of this order.

The said Committee shall examine the matter including relevant documents, visit the site, and find out whether there is any violation of environmental laws and norms on the part of the above hospital. If they find any violation, appropriate punitive, prohibitive, preventive and remedial action shall be taken in accordance with law after giving due opportunity of hearing to the concerned stakeholders, within two months

A Compliance Report shall be submitted with Registrar General of this Tribunal, who, if any further order is required, shall place the matter before the Bench

With the above observations/directions this Original Application is disposed of.

A copy of this order be forwarded to District Magistrate, Palwal and Haryana State Pollution Control Board by e-mail for compliance compliance."

In compliance of above said orders, the report of joint committee of *State PCB, and Deputy Commissioner, Palwal* is enclosed herewith. It is requested to kindly accept the report and place before the Hon'ble Tribunal.

DA/As above

Regional Officer,
Palwal Region
For Haryana State Pollution Control Board

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

OA No.806/2024

IN THE MATTER OF:

Prabhjot Sodhi ...Petitioner

Vs

State of Haryana ...Respondents

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
OA No.806/2024**

IN THE MATTER OF:

Prabhjot Sodhi ...Petitioner

Vs

State of Haryana ...Respondents

ACTION TAKEN REPORT IN COMPLIANCE OF ORDER DATED 23.08.2024.

MOST RESPECTFULLY SHOWETH:

1. Present Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered in exercise of suo-moto jurisdiction on a letter petition sent by Prabhjot Sodhi, resident of H. No. 101, Lane No.4, Bharat Colony Devilal Dairy Yojna Complex, Greater Faridabad.

2. The Hon'ble Tribunal disposed of the OA vide order dated 23.08.2024 with the following direction:

   "In our view the complaint made in this application at the first instance may be considered and looked into by the District Administration and Statutory Regulator, and if they find any violation on the part of the hospital concerned, appropriate punitive, preventive and remedial action may be taken. We accordingly, constitute a Joint Committee comprising District Magistrate, Palwal and HSPCB. District Magistrate, Palwal shall be the Nodal Agency for coordination and compliance of this order. The said Committee shall examine the matter including relevant documents, visit the site, and find out whether there is any violation of environmental laws and norms on the part of the above hospital. If they find any violation, appropriate punitive, prohibitive, preventive and remedial action shall be taken in accordance with law after giving due opportunity of hearing to the concerned stakeholders, within two months. A Compliance Report shall be submitted with Registrar General of this Tribunal, who, if any further order is required, shall place the matter before the Bench".

3. In compliance of Hon'ble NGT directions, a letter dated 16.09.2024 was sent by the Regional office, Palwal to the Deputy

Commissioner, Palwal to depute the concerned officer/nominee within 07 Days for conducting the inspection so that factual and Action Taken Report may be submitted before Hon'ble National Green Tribunal, New Delhi well within time (**Annexure R/1**). The Deputy Commissioner, Palwal deputed concerned area Sub-District Magistrate as his nominee for the joint inspection vide letter dated 09.10.2024 (**Annexure R/2**). The said Health Care Facility (HCF) i.e. Association for Blind and Leprosy Eradication Hospital located in Behrola, District Palwal, State of Haryana was visited by Joint Committee on 28.10.2024. As per the grievance raised in this OA, the hospital has been constructed without obtaining requisite clearance from Town and Country Planning Department, hence, District Town Planner, Palwal was also directed to join the inspection. The joint team comprising of:

1. Smt Jyoti, IAS, SDM, Palwal
2. Smt Akansha Tanwar, Regional Officer, Palwal
3. Sh Narender Nain, DTP, Palwal

The joint committee visited the site on 28.10.2024 and observations of the committee are mentioned as under:

(i) During inspection, it was found that the said facility is a 25 bedded charitable health care facility that caters to eye treatment including surgery and kidney dialysis.

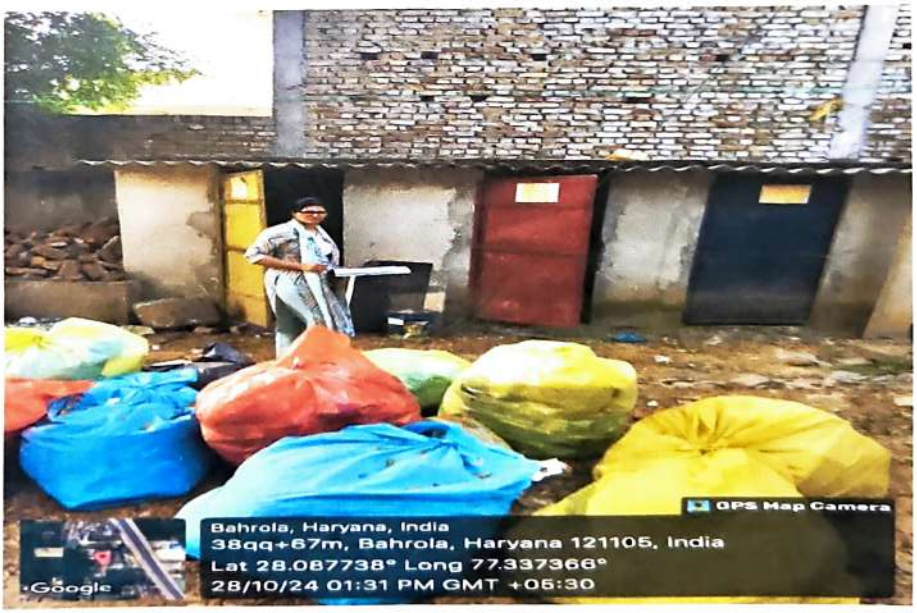
(ii) At the time of inspection the president of the facility Sh. Prem Kumar Khullar, his 03 staff members, 01 doctor and 02 patients were found in the facility.

(iii) During inspection, it was observed that, the said facility do not have Change of Land Use (CLU) permission from Town &Country Planning Department. The CLU of the facility was considered for construction of health institution vide Director Town & Country Planning, Haryana, Vide Memo No. F- 750-8DP-2003/6965 dated 09/05/2003 (**Annexure R/3**) subject to fulfilment of certain conditions. The president of the facility failed to submit compliance of the conditions to Town & Country Planning Department.

5. That the facility obtained Consent to Operate from HSPCB Vide No. HSPCB/Consent/: 329986522PALCTO21142409 Dated: 31/03/2022 which was valid upto 31/03/2023 (**Annexure R/4**).Thereafter, though the facility applied for CTO but the CTO applications were refused due to various documental deficiencies including CLU. Lastly, CTO was refused on 19.10.2023.

6. Unit has obtained Biomedical Waste Authorization valid from 18/12/2021 to 31/03/2024 (**Annexure R/5**) and after that unit applied for the authorization but the same was refused due to documental deficiencies. Presently facility is not having Biomedical waste Authorization under Biomedical Waste Management Rules, 2016. Though, the said facility has agreement with the Common Biomedical Waste Treatment Facilities (CBWTF) i.e. Golden Eagle Waste Management Company, village Jasana, District, Faridabad for disposal of biomedical waste. (**Annexure R/6**)

7. Further during inspection, it was observed that unit has provided separate bins and storage site for different kind of Biomedical waste storage and there was no dumping of bio medical waste in the pits as alleged in the complaint.



8. During inspection, Effluent Treatment Plant of the said facility found non-operational and unit found bypassing the effluent which is going to two underground tanks from where samples were collected and sent to laboratory for analysis. No logbook of ETP operation was maintained by the HCF. Further, no flow meter and separate energy meter were provided by the unit. No record of ETP sludge management or agreement was provided by the unit.

GPS Map Camera
Bahrola, Haryana, India
38qq+67m, Bahrola, Haryana 121105, India
Lat 28.087694° Long 77.337362°
28/10/24 01:28 PM GMT +05:30

GPS Map Camera
Bahrola, Haryana, India
38qq+67m, Bahrola, Haryana 121105, India
Lat 28.087859° Long 77.337411°
28/10/24 01:27 PM GMT +05:30

GPS Map Camera
Bahrola, Haryana, India
38qq+67m, Bahrola, Haryana 121105, India
Lat 28.087859° Long 77.337418°
28/10/24 01:26 PM GMT +05:30

9. The president of the facility Sh. Prem Kumar Khullar was told about the environmental violations committed by him by running the facility in violation of Water Act 1974 and Air Act 1981. He was heard by the joint committee but he was not able to justify his actions. He was asked to give his submissions in writing.

Action Taken:

1. As per analysis report no. 1644 dated 05/11/2024 the parameters of ETP bypass were found exceeding the prescribed limit (**Annexure R/7**). It is pertinent to mention here that there is no sewer line connection available with the facility. Show Cause Notice for closure vide no. HSPCB/ PAL/2024/650 dated 11.11.2024 was issued under section 33-A of Water (Prevention and Control of Pollution) Act, 1974, under section 31-A of Air (Prevention and Control of Pollution) Act, 1981, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and imposition of environmental compensation to the unit (**Annexure R/8**).This notice

was delivered by hand. The unit submitted its reply and written submissions on 01/12/2024 (**Annexure R/9**).

2. After considering reply and submissions of the unit, on 23.12.2024, the Regional Office, Palwal was recommending closure action to Head Office through e-portal namely Haryana Online Consent Management & Monitoring System (HROCMMS).While recommending the Closure Action through e-portal, technical difficulty was faced as SCN dated 11.11.2024 already issued was not being reflected and system could not be progressed further. Therefore, formal SCN dated 23.12.2024 of one day was issued through online portal and thereafter, recommendations of closure action were made on 26.12.2024. Closure Order was issued on 19.02.2025 (**Annexure R/10**) which was marked to concerned Field Officer, HSPCB on 21.02.2025.
3. The closure order was complied on 24/02/2025 by sealing the machineries after giving a time of four hours to the facility owner to stop its operations.
4. Letter for disconnection of Electricity to DHBVN has been sent vide letter dated 24/02/2025 (**Annexure R/11**).
5. Further, Environment Compensation Rs 43,43,750/- for violations against the unit has been recommended to the Head office, HSPCB on 24/02/2025 (**Annexure R/12**).
6. The prosecution action has been initiated and the complaints under relevant acts shall be filed after the sanction is approved by Head Office, HSPCB.
7. That closure action has been completed on 24.02.2025 and present report is being filed on 28.02.2025 Therefore, report could not be submitted within two months as granted by this Hon'ble Tribunal. However, said delay was neither wilful nor intentional. Delay in submitting the report is regretted. Delay in filing the report may kindly be condoned and present report may kindly be taken on record.

28.02.25

Regional Officer
Palwal, HSPCB

28/2/25

Sub Divisional Magistrate,
Palwal

Regional Office, Palwal Region
Haryana State Pollution Control Board
II - Floor , HSVP Office Complex,
Near Gymkhana Club, Sector -12, Palwal-121102
Website – www.hspcb.gov.in E-Mail - hspcbropal@gmail.com

HSPCB/PAL/2024/480 Date: 16/09/2024

To,

The Deputy Commissioner,
Palwal.

Sub: Joint Committee for Orignal Application No. 806/2024 Prabhjot Sodhi Vs State of Haryana.

Kindly refer to the subject noted above, it is submitted that Hon'ble National Green Tribunal New Delhi has passed the following orders in Orignal Application No. 806/2024 Prabhjot Sodhi Vs State of Haryana that

" We accordingly, constitute a Joint Committee comprising District Magistrate, Palwal and HSPCB.

District Magistrate, Palwal shall be the Nodal Agency for co- ordination and compliance of this order.

The said Committee shall examine the matter including relevant documents, visit the site, and find out whether there is any violation of environmental laws and norms on the part of the above hospital. If they find any violation, appropriate punitive, prohibitive, preventive and remedial action shall be taken in accordance with law after giving due opportunity of hearing to the concerned stakeholders, within two months.

A Compliance Report shall be submitted with Registrar General of this Tribunal, who, if any further order is required, shall place the matter before the Bench."

In view of above it is requested to depute the concerned officer/nominee within 07 Days for conducting the inspection so that factual and Action Taken Report may be submitted before Hon'ble National Green Tribunal, New Delhi well within time.

DA : As above.

Regional Officer
Palwal Region

Endst. No.HSPCB/PAL/2024/481 **Date: 16/09/2024**

A copy of above is forwarded to the Chaiman, Haryana State Pollution Control Board, Panchkula for kind information please.

Regional Officer
Palwal Region

उपायुक्त / जिलाधीश कार्यालय, पलवल।
Deputy Commissioner/District Magistrate Office, Palwal.

माननीय NGT, नई दिल्ली मामला **ई-मेल**

निजी ध्यानार्थ/ अति आवश्यक

प्रेषित,

उपमण्डल अधिकारी (ना0),
पलवल।

क्रमांक 9144 /एम0बी0-2 दिनांकः- 09/10/2024

विषयः- **Joint Committee for Orignal Application No. 806/2024 Prabhjot Sodhi Vs State of Haryana.**

उपरोक्त विषय पर क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदुषण नियंत्रण बोर्ड, पलवल के पत्र क्रमांक HSPCB/PAL/024/480 दिनांक 16.09.2024 के सन्दर्भ में।

माननीय उपायुक्त महोदय के आदेश दिनांक 09.10.2024 के द्वारा विषयोक्त मामले में आपको प्रतिनिधि नियुक्त किया गया है। इसलिए आप इस मामले में माननीय राष्ट्रीय हरित अधिकरण (NGT), नई दिल्ली के आदेश दिनांक 23.08.2024 की पालना में माननीय उपायुक्त महोदय, पलवल की तरफ से आगामी आवश्यक कार्यवाही किया जाना सुनिश्चित करें तथा इस संबंध में की गई कार्यवाही से सभी संबंधित कार्यालयों को अवगत भी करवायें।

इस उद्देश्य हेतु आपको क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदुषण नियंत्रण बोर्ड, पलवल के उपरोक्त संदर्भित पत्र की प्रति सभी अनुलग्नकों सहित नियमानुसार आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नः उक्त।

नाराधीश
कृते: उपायुक्त, पलवल।

पृ0 क्रमांक 9145 /एम0बी0-2 दिनांक 09/10/2024

इसकी एक प्रति क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदुषण नियंत्रण बोर्ड, पलवल को उनके कार्यालय के पत्र क्रमांक HSPCB/PAL/024/480 दिनांक 16.09.2024 के सन्दर्भ में सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

नाराधीश
कृते: उपायुक्त, पलवल।

CC: PA to Ld. DC/Reader to CTM.

From

The Director,
Town & Country Planning,
Haryana, Chandigarh.

Legal

To

Sh. P.K. Khullar - President,
Association for Blindness & Leprosy Eradication
885, Sector-15, Faridabad.

Memo No. F-750-8DP-2003/ 6965
Dated 9-5-2003

Subject: ***Request for grant of permission for construction of Charitable Health Institution - Association for Blindness & Leprosy Eradication, Vill. Behrola, Distt. Faridkot.***

Reference your application dated 16.12.2002 on the subject cited above.

2. Your request for grant of permission for change of land use for construction of health institution over an area measuring 13815.68 sq. yards (after excluding an area 18067.82 sq. yds. area coming within 100 mtr. restricted belt) falling in Khasra No. 15//18 Min, 24//4 Min, 7 Min. of the revenue estate of Village Behrola, District Faridabad in the controlled area Palwal has been considered and it has been decided in principle to grant you permission for change of landuse as shown in the enclosed site plan. Therefore, as per requirement of the provisions of Rule 26-C of Rules 1965, you are hereby required to fulfill the following terms and conditions in accordance with Rule 26-D of Rules 1965 and submit the following documents as pre-requisite:-

i) An agreement deed on prescribed performa C.L.U. II (specimen enclosed) on non-judicial stamp paper of Rs.3/- as required under the provisions of the Punjab Schedule Roads & Controlled Areas Restriction of Unregulated Development Act, 1963 and rules, 1965 framed thereunder.

ii) A sum of Rs.1,38,160/- on account of conversion charges be sent through bank draft in favour of the Director, Town & Country Planning, Haryana payable at Chandigarh.

Contd..P/2..

iii) That you shall pay the External Development Charges in case of extension of the Urbanisable limits in agriculture zone and services provided by the HUDA are availed by you.

iv) An undertaking on non-judicial stamp paper of Rs. 3/- that you shall not raise any construction (even gate post and boundary wall) within 100 mtrs. restricted belt along the Mathura-Delhi NH-2.

v) An undertaking on non-judicial stamp paper of Rs. 3/- that you shall get the zoning plan of the site approved from the department before commencing the construction at site.

vi) An undertaking on non-judicial stamp paper of Rs. 3/- that you shall pay the additional amount of conversion charges for any variation in area at site in lumpsum within within 30 days as and when detected and demanded by the Director, Town & Country Planning, Haryana, Chandigarh.

vii) That you shall not raise any construction within 18 mtr. right of way of 66 KV H.T. line.

viii) That you shall demolish the unauthorised construction falling within 100 mtr. green belt alongwith Delhi-Mathura Road (N.H-2) and verification report be sent through DTP(E), Faridabad.

ix) That you shall obtain a permanent permission for access from NH-2 from MOST and submit the same in this office.

As laid down under Rule 26-C, you are hereby called upon to fulfill the abovesaid terms and conditions and submit the requisite documents within a period of 30 days from the date of issue of this letter (L.O.I.). On your failure, this letter shall stand withdrawn and permission shall be refused as per the provisions of rule 26-C(2) of Rules, 1965.

Distt. Town Planner (HQ),
for Director, Town & Country Planning,
Haryana, Chandigarh.

Endst. No. Dated :

A copy with a copy of site plan is forwarded to the following with the request that the dimensions and area of the site may be verified before approving the building plans and variation if any be reported to the Directorate for further necessary action.

1. Senior Town Planner, Gurgaon.
2. Distt. Town Planner, Faridabad.

Encl.: As above.

Distt. Town Planner (HQ),
for Director, Town & Country Planning,
Haryana, Chandigarh.

HARYANA STATE POLLUTION CONTROL BOARD
1st Floor, Phagna Tower, ward no 10, National Highway No.2, Near red Rocks Cinema, Palwal.
Email:- hspcbropal@gmail.com
E-mail: hspcb@hry.nic.in

No. HSPCB/Consent/ : 329986522PALCTO21142409 **Dated:31/03/2022**

To.

M/s :Association for Blindness and Leprosy Eradication
Delhi-Mathura Highway, Vill-Bahrola, Palwal

Subject: Grant of consent to operate to M/s Association for Blindness and Leprosy Eradication .

Please refer to your application no. 21142409 received on dated 2022-02-14 in regional office Palwal.With reference to your above application for consent to operate,M/s Association for Blindness and Leprosy Eradication is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2022 - 31/03/2023
Industry Type	Health Care Establishments (as defined in BMW rules) having waste water generation less than 100 KLD without incinerator
Category	ORANGE
Investment(In Lakh)	98.0
Total Land Area(Sq. meter)	4046.0
Total Builtup Area(Sq. meter)	3500.0
Quantity of effluent	
1. Trade	1.0 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic tank /Sock pit
2. Trade	ETP
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
Number of stacks	2
Height of stack	

1. Stack attached with DG set 62.5 KVA	6 meter
2. Stack attached with DG set 45 KVA	6 meter
Emission parameters	
1. NA	
Product Details	
1. 09 Beded HCF	09 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	0.080 KL/day
Raw Material Details	
09 Beded HCF ,	Numbers/Day

Regional Officer, Palwal

Haryana State Pollution Control Board.

HARYANA STATE

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines values, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE

Specific Conditions :

1. Unit will permitted only for discharge of 1 KLD domestic and 1 KLD treated Trade effluent, mentioned sewer connection, for 20 beds only. 2. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act 3. That the unit will adopt cleaner technology thereby reducing pollution load. 4. That unit will not installed DG set without prior permission of the board. 5. Unit will provide separate flow meter at Inlet/ Outlet of sources of effluent for which separate log book will be maintained. 6. That the unit will not installed any type air polluting process/ machinery except DG set and also not to add any process which increases the water pollution load/air emission load. 7. That the unit will comply with all the provisions of Hazardous Waste Rules and submit return under HWM Rules on yearly basis. 8. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land. 9. Unit will apply for consent to operate for further period 90 days before expiry of this consent otherwise penalty will be imposed as per policy. 10. The HCF will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this CTO deemed revoked 11. HCF will complying the directions, conditions, guidelines, orders and rules etc. of EPCA,CAQM, HSPCB, CPCB, MoEF, Hon'ble High Court & Hon'ble Supreme Court of India, otherwise authorization /CTO so granted will be revoked without giving any further notice. 12. HCF will submit copy of authorization under BMW Rules within 07 days, otherwise this CTO will be automatically revoked without any issuance of further notices. 13. HCF will maintained the agreement with service provider under BMW Rules and submit the

copy of agreement every year with annual return / report. 14. That in case any additional charges / fees / penalty etc.are found payable towards this authorization as per audit then the same shall be paid by the HCF without any objection immediately as and when demanded by this office. 15. If at any stage found that HCF was involved in any past violation regarding Environment Laws / Rules / Acts then CTO/CTE/Authorization so granted shall be revoked automatically & legal action will be initiate against the project proponent. 16. The unit will segregate the biomedical waste properly and dispose safely to CBMWTF. 17. The unit will submit annual report every year as per BMW Rules. 18. Unit will dispose off their ETP sludge, oily cloths, gloves, and other waste will be handed over to CTSDFs i.e. GEPIL. 19. Unit will maintained Green belt area as per guidelines of MOEF, CPCB. 20. Unit will provide separate energy meter for ETP and maintained log book. 21. Unit will apply on separate portal for HOMW Rules within 7 Days. 22. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application along with the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc. and unit will obtained prior CTE from expansion before any type change in capital investment, land and building area, raw material, process, products, plant and machinery and any type other change 23. In case the analysis report of samples of Air/ effluent/ noise so collected, are found complying the standards prescribed by the Board or under EP Rules, 1986, the CTO granted, will remain valid for the period for which it has been granted based upon the category of the project or as was demanded by the unit whichever is less but in case of failure of sample (s), the CTO so granted will be revoked/ cancelled after following the due procedure, beside taking legal action against the unit and forfeiture of performance security deposited by the unit at the time of obtaining the CTE, as per policy of the Board. 24. Unit will maintained the daily log-book of energy meters, stock and flow meters all sources of water supply and discharge. 25. unit will not change the product without prior permission of the Board. 26. A detailed water harvesting plan may be submitted by the project proponent. 27. That in case any additional charges / fees / penalty etc. are found payable towards this authorization / CTO/ CTE as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office 28. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTE/CTO so granted shall be revoked automatically & legal action will be initiate against the project proponent. 29. Unit will not use underground water without obtaining prior approval from concerned authority. 30. That this CTE/CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question. 31. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants. 32. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible. 33. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas 34. Unit will submit compliance report of general & specific conditions mentioned in CTO along with fresh analysis report within 03 months.

VIJAY CHAUDHARY

Regional Officer, Palwal

Haryana State Pollution Control Board.

HARYANA STATE POLLUTION CONTROL BOARD

1st Floor, Phagna Tower, ward no 10, National Highway No.2, Near red Rocks Cinema, Palwal. Email:- hspcbropal@gmail.com

No. HSPCB/BMW/2021-2022 **Dated 18/12/2021**

Authorization No. BMW21PAL17999500 **Application No. 17999500**

Date of Submission 17/11/2021

Sub: Renewal of Authorization under Bio Medical Waste Management Rules, 2016.

1. M/s : Association for Blindness and Leprosy Eradication an occupier or operator of the facility located at Delhi-Mathura Highway, Vill-Bahrola, Palwal, is hereby granted an authorisation for; Generation, segregation,Collection,Storage

2. M/s : Association for Blindness and Leprosy Eradication is hereby authorized for handling of Biomedical Waste as per the capacity given below;

(i) Number of beds of HCF: 25

(ii) Number healthcare facilities covered by CBMWTF: yes

(iii) Installed treatment and disposal capacity: 1 Kg/Day

(iv) Area or distance covered by CBMWTF: 30

(v) Quantity of Biomedical waste handled, treated or disposed:

Category	**Type of Waste**	**Quantity Generated or collected in Kg/day**
Yellow	a) Human Anatomical Waste	0
	b) Animal Anatomical Waste	0
	c) Soiled Waste	00
	d)Expired or Discarded Medicines	0
	e)Chemical Solid Waste	0
	f) Chemical Liquid Waste	0.5
	g)Discarded linen, mattresses, beddings contaminated with blood or body fluid	0
	h) Microbiology, Biotechnology and other clinical laboratory waste	0
Red	Contaminated waste (Recyclable)	0.2
White(Translucent)	Waste sharps including Metals	0.1
Blue	Glassware	0
	Metallic Body Implants	

3. This authorisation shall be in force for a period of 18/12/2021 To 31/03/2024 Year from the date of issue.

4. This authorisation is subject to the condition stated below and to such other condition as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

TERMS & CONDITIONS OF AUTHORISATION:-

1. The applicants shall comply with the provisions of Bio-Medical Waste Management Rules 2016 notified vide No.S.O. 630(E) dated 20th July,2016
2. Bio-Medical Waste shall be treated & disposed off in Compliance with the standards prescribed in Schedule 1.
3. Every occupier where required shall setup in accordance with the time schedule-IV, requisite treatment Bio-Medical Waste treatment facilities like incinerator,autoclave,microwave system for the treatment of the waste at a common waste treatment facility or any other waste treatment facility.
4. Bio-Medical Waste shall not be mixed with any other waste.
5. Bio-Medical Waste shall be segregated into containers/bags at appoint of generation with Shedule-II prior to its storage, transportion,treatment & disposal.The containers shall be labeled according to Schedule-II
6. If a container is transported from the premises where Bio-Medical Waste is generated to any waste treatment facility outside the premises where Bio-Medical Waste is generated to any waste treatment facility outside the premises, the container shall apart from the label prescribed in schedule III, also carry information according to Schedule IV.
7. Notwithstanding anything contains in Motors Vehicle Act, 1995 or rules there under, untreated the Bio-medical Waste shall be transported only in such vehicle as may be authorised for the purpose by the competent authority as specified by the Govt.
8. No untreated Bio-Medical Waste Shall be kept stored beyond a period of 48 hours.
9. Every authorised person shall maintain records related to the generation, collection, reception, storage, transportation, treatment disposal of Bio-Medical Waste in accordance with those rules & any guideline issued.
10. All records shall be subject to inspection & verifications by the prescribed authority at any time.
11. Suitably designed pollution control devices should be installed/retrofitted with the incinerator to acheive the above emission limits, if necessary.
12. Waste to be incinarated shall not be chemically treated with any chlorinated disinfectants.
13. Chlorinated plastics shall not be incinarated.Toxic metals in incinaration ash shall be limited with the regulatory quantities as defined under the Hazardous Waste Management Rules, 2016.
14. Only low sulphur fuel like L.D.O/L.S.H.S/Deisel shall be used as fuel in the incinarator.
15. Occupier will comply all direction for generation, collection, reception, storage, transportation, treatment, disposal as per Bio-Medical Waste Management Rules 2016 & will ensure that there is no adverse effect to human & Environment.
16. The occupier will segregate the Bio-Medical Waste at the point of generation in accordance with the special-II of Bio-Medical Waste Management Rules, 2016.
17. The authorization would be subject/having proper disposal system for Bio-Medical Waste.
18. The unit shall maintained a log Book for suggestion/collection of Bio-Medical Waste at the source (i.e.wards) and also for each category of waste i.e.incienaration, autoclaving or landfill etc.
19. The yellow Bags should be non chlorinated bags.

20. The every occupier will also submit the copy of agreement every year before 30th April from any authorised services provider.

Specific Conditions

General Deficiencies

HARYANA STATE

1. 1. HCF will provide the adequate acoustic enclosures/chamber and proper stack height prescribed by the Board on their DG Sets to meet the prescribed standards under EPA rules, 1986 as applicable. 2. HCF will ensure that e-waste disposed off to authorized recycler / dismantler in compliance of E-Waste Rule, 2016. 3. HCF will comply all the directions mentioned in E-Waste Rules, 2011 and 2016,PWM Rules , BMW Rules, 2016 and HWM Rules, 2016 and Unit will dispose off their waste/spent oil of DG sets only to authorized recyclers by the HSPCB and oily cloths, gloves, ash and other waste will be handed over to CTSDFs i.e. GEPIL and mentioned the log book under BMW Rules, E-Waste Rules and HOWM Rules etc. 4. HCF will maintained the agreement with service provider under BMW Rules and submit the copy of agreement every year with annual return / report. 5. HCF will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this authorization deemed revoked. 6.HCF will complying the directions, conditions, guidelines, orders and rules etc. of EPCA, HSPCB, CPCB, MoEF, Hon'ble High Court & Hon'ble Supreme Court of India, otherwise authorization /CTO so granted will be revoked without giving any further notice. 7. HCF will submit copy of valid CTO under water and air act and authorization under HWM Rules. 8. HCF will comply the guidelines on Environment Management of Construction & Demolition Waste in March, 2017 issued by CPCB. 9. That in case any additional charges / fees / penalty etc. are found payable towards this authorization as per audit then the same shall be paid by the HCF without any objection immediately as and when demanded by this office. 10. If at any stage found that HCF was involved in any past violation regarding Environment Laws / Rules / Acts then CTO/CTE/Authorization so granted shall be revoked automatically & legal action will be initiate against the project proponent. 11. HCF will submit clearance / NOC issued by MCF/HUDA/Local administration/DTCP within 30 days. 12. HCF will submit analysis report under Water Act, Air Act and noise Rules within 90 days. 13. That this authorization will not provide any immunity from any other Act/ Rules/ Regulations applicable to the project/land in question. 14. The unit will segregate the biomedical waste properly and dispose safely to CBMWTF. 15. The unit will submit annual report every year as per BMW Rules. 16. The unit will renew agreement with CBMWTF for disposal of BMW and submit in the office in hard copy every year. 17. The unit will provide proper sampling arrangements on their stacks and effluent sources as applicable. 18. The unit will install adequate

acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules,1986. 19. HCF should converted on cleaner fuels namely natural gas (PNG/CNG), liquefied petroleum gas, bio gas , propane, butane etc. in DG sets, 20. Unit will submit analysis report of effluent of all sources within 30 days. 21. unit will mentioned sewer connection provided by MC/PHED and submit copy of bills and approval with annual report every year. 22. Unit will submit online annual report within 15 days other wise this authorization will be automatically revoked without any further notice. 23. This authorization so granted is without prejudice to the action to be taken in respect of such past violation if any 24. Unit will not dump or disposed off any Bio Medical waste and plastic waste outside the premises unscientifically and on unauthorized site and not sale any waste to any local kabadi/person. Unit will dispose off their Bio Medical waste and Hazardous waste, Plastic waste, E-waste only to authorized by SPCB/CPCB /service provider / authorized recycler agency and will submit report to this office as per BMW Rules, PWM Rules, E-Waste Rules and HWM Rules 2016 etc. 25. That in case any additional charges / fees / penalty etc. are found payable towards this authorization as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office 26. HCF Should submit proof of installed bar code facility within 30 days other wise this authorization will be automatically revoked without any further notice. 27. This authorization has granted only for 09 Beds and HCF will discharge their domestic effluent only in public sewer provided by MC/PHED otherwise HCF will installed sewage treatment plant and only treated effluent reuse in flushing or discharge for gardening purpose. 28. Unit will submit CTO application within 15 days. 28. Unit will submit the compliance of Authorization under BMW Rules conditions within 30 days.

VIJAY CHAUDHARY

Digitally signed by VIJAY CHAUDHARY
Date: 2021.12.18 10:27:23 +05'30'

Regional Officer Palwal
Haryana State Pollution Control Board.

हरियाणा HARYANA 47AA 621365

Golden Eagle Waste Management Company

V.P.O. JASANA, TIGAON ROAD, DISTRICT FARIDABAD, HARYANA
https://goldeneaglewastemanagement.com
E-mail: goldeneagle.fbd@gmail.com
Phone No.0129-4009871, 08826996443, 08826996444

AGREEMENT

This agreement is being entered into on this **1st Day of April year 2024,** in Haryana between **M/s Golden Eagle Waste Management Company** at Village Jasana District Faridabad, Haryana (hereinafter referred to as "Service Provider" unless contrary to and/or repugnant to the context mean and include its successors representative and permitted assigns etc.) through **Mr. Raman Kumar** to enter into and sign this Agreement for and on behalf of the Service Provider of the ONE PART

AND

Association for Blindness & Leprosy Eradication

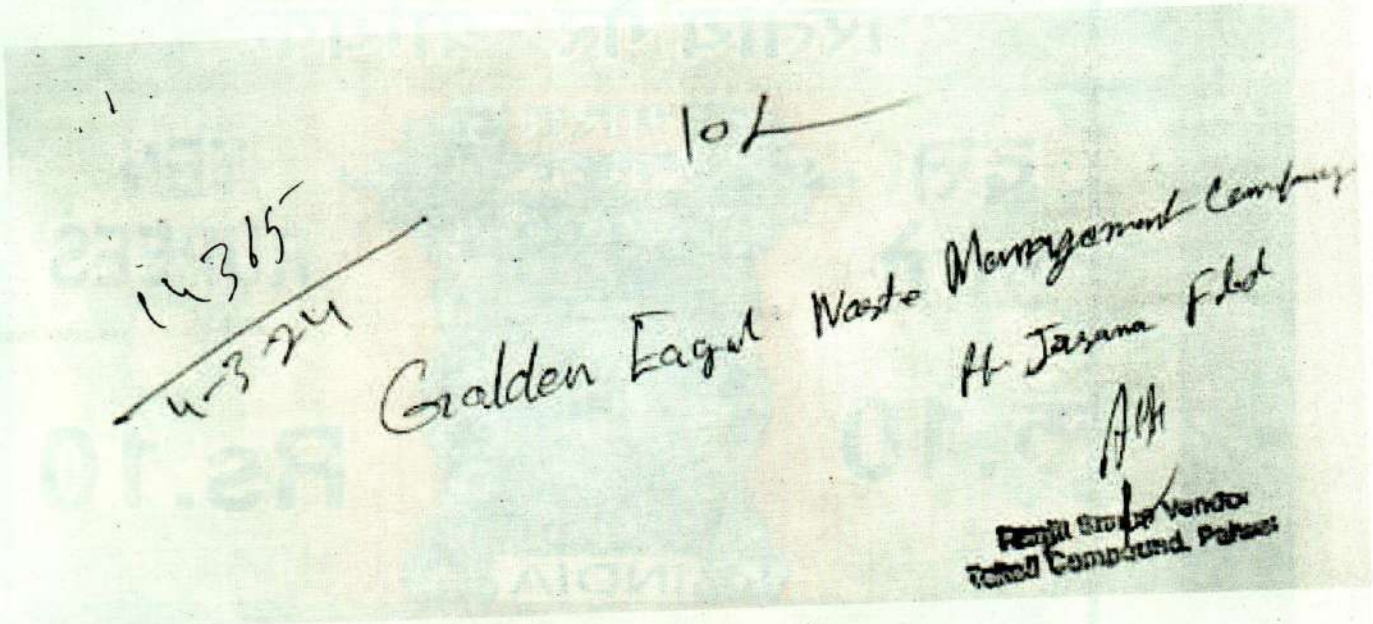
Vill-Behrola, Delhi Mathura Highway, District- Palwal

(Hereinafter referred to as "Waste Generator" which expression shall, unless contrary to and or repugnant to me context mean and include its successors representatives and permitted assigns) through ..... it's .....of the OTHER PART.

1. WHEREAS, the service providers have been selected and duly authorized by the Haryana State Pollution Control Board (HSPCB), under Rule 8(4) of the Bio-Medical Waste (Management & Handling Rules 2016) for operating a facility for

For Association For Blindness & Leprosy Eradication
Authorised Signatory

Golden Eagle Waste Management Co. Faridabad


14365
14324
Golden Eagle Waste Management Company
H Jasana Flat
Ranjit Singh Vendor
Tollet Compound Palasi

the Collection, Reception, Treatment, Storage, Transportation and Disposal of Bio-Medical Waste.

2. WHEREAS, the Service Provider with its OWN INFRASTRUCTURE at Village Jasana, Tigaon Road, District. Faridabad (Haryana) to operate and maintain the Incinerator and Autoclave/Shredder from service of Health Care Industries.
3. WHEREAS, the Waste Generator is desirous of out sourcing the disposal of its Bio-Medical Waste and has approached the Service Provider for its services in this connection

Now this Agreement witnessed the following terms & conditions to be performed by both parties to the agreement: -

1.) The Waste Generator will arrange collection and ensure proper segregation of only Bio-Medical Waste generated from its various departments and wards, as per the guidelines of the Bio-Medical Waste Management & Disposal Rules 2016.

2.) The Waste Generator will pack the segregated Bio-Medical Waste as per rules, at the collection end point, in colour coded bags label the said bags as per Schedule IV (Rule-6) of the Bio-Medical Waste Management & Handling Rules, 2016 and keep them ready for collection by Service Provider's collection staff during 9 a.m. or any other time which may be mutually agreed upon.

3.) The Waste Generator undertakes to deliver to the Service Provider only the segregated Bio-Medical Waste generated on daily basis. General Waste i.e. (MUNCIPAL SOLID WASTE IS NOT BE PUT INTO THE SERVICE PROVIDERS BAGS AT ALL) for any violation of the Bio-Medical Rules in this regard the Waste Generator shall be exclusively responsible.

4.) The waste Generator will stick the Colour Coded Bar Code Sticker on all the bags, the bar code has all the required information of the HCF. One bags will packed the responsibility of the driver of the service provider will scan the bags before load in the vehicle.

5.) The Waste Generator's responsibility will cease once the segregated Bio-Medical Waste, duly packed and labelled has been handed over to the Service Provider. It is specifically agreed and understood that compliance of the Bio-Medical Waste (Management & Handling) Rules 2016 during transportation and disposal shall be the exclusive responsibility of the Service Provider.

6.) The Service Provider will charge the Waste Generator, being Hospital/ Nursing Home/ Clinic etc. providing **(**25**)** **(**Twenty Five**)** BED FACILITIES, the full registered capacity of the said unit, subject to a minimum of **(Rs.** 2000/-**)** per Month. **(.....). Extra 12% GST.**

7.) (a)Notwithstanding the aforesaid term this agreement may be terminated by either Party by giving 90 days written notice. However, this requirement of 90 days' notice shall not be applicable in the event the service charges are not paid by the waste generator as provided in Clause 9 of this agreement or upon the

For Association For Blindness And Leprosy Eradication

Authorised Signatory

Golden Eagle Waste Manag... Faridabad

occurrence of any events specified in clause 7) b (i), (ii) & (iii) in which events the service would be suspended/terminated forthwith:

(b) Notwithstanding the aforesaid term: -

i. The Service Provider will be at liberty to discontinue the service to the Waste Generator in the event the Waste Generator does not pay the service charges or/ and violates the terms of this agreement or/ and fails to comply with the prescribed guidelines and norms applicable to the party.

ii. The Service Provider will be within their rights to suspend the services to the Waste Generator in the event of the Waste Generator handing over un-segregated Bio-Medical Waste.

iii. The Waste Generator shall be at liberty to discontinue the services of the service provider only in the event that the Service provider fails, refuses and neglects to comply with provisions of the Bio-Medical Waste (Management & Handling) Rules 2016 during transportation and disposal of the Bio-Medical Waste except due to circumstances under force majeure clause and the circumstances beyond Service Provider's control.

8) Taxes, such as Contract Sales Tax, GST etc., if applicable, shall be to the Waste Generator's Account.

9) Neither party shall transfer and/or assign the rights granted under this Agreement without the prior intimation to and permission of the' other party without obtaining a written undertaking by the proposed assignee/transferee agreeing to assume all of the said party's obligations under this Agreement and to abide by all the obligations and covenants contained herein.

10) No change or modification or waiver of any of the terms of this Agreement shall be effective unless agreed to in writing and signed by duly authorized officer of each of the parties here to.

11) The parties to this agreement shall refer their disputes arising of this agreement to the sole arbitrator to be appointed by the services provider. The fees of arbitration will be borne by the parties equally. This Agreement shall be governed by the laws of India and shall be interpreted and constructed in accordance with the laws of India and subject to the jurisdiction of Courts at Haryana alone shall have exclusive jurisdiction to try, entertain and dispose of any dispute between the parties thereto not falling within the jurisdiction of arbitration. It is also agreed between the parties that cost of litigation is to be borne by the defaulting party in addition to the penalties stated in this agreement.

12) This Agreement shall bind both the parties and either party to this agreement shall not terminate this agreement without prior consent of the concerned Regional Officer, Haryana State Pollution Control Board.

13) All notices, requests, demands and other communications required/permitted to be given under this Agreement shall be in writing and delivered by hand against receipt, or sent by registered mail or by telex at the following address.

Golden Eagle Waste Mgmt. Co. Faridabad

For Association For Blindness And Leprosy Eradication

Authorised Signatory

Waste Generator

14) The Waste Generator is responsible for maintaining the annual record of the waste generated for submitting the annual report in Form No. II to R.O., HSPCB. The Waste generator will also be responsible for intimating the service provider about the renewal of the agreement once the validity of the agreement is expired.

15) The Waste generator undertakes to keep the validity period of the Agreement for a minimum period of one year from the date of service as per HSPCB Rules and in between the agreement is cancelled, they should directly intimate R.O., HSPCB with adequate reason about the cancellation of the agreement failing which all the consequences will be to the waste generators account.

16) The Waste Generator further undertakes to sign & stamp every page of the agreement and return the second copy of the agreement immediately to the Service Provider. The Waste generator will fill up the date of service in the original copy of the agreement in the below mentioned column at clause No.19 of the agreement after starting the waste management services by the Service provider. Thereafter the waste generator will submit a copy of the agreement to R.O., HSPCB.

17) The terms of this Agreement shall be one year commencing from **1st April 2024** and terminating on **31st March 2025** Any such notice or communication shall be deemed to have been duly given and served at the date and time of (I) delivery or of first refusal of delivery. If sent by registered mail or delivered by hand; or (II) either the date sent (if sent by during the receiving party's normal business hours) or next succeeding business day, if sent by e-mail.

IN WITNESS WHEREOF, the parties here to have set their hands and seal on the date, month and year mentioned above.

WASTE GENERATOR

For Association For Blindness And Leprosy Eradication

Authorised Signatory

AUTHORISED SIGNATORY

GOLDEN EAGLE WASTE MANAGEMENT CO.

Golden Eagle Waste Management Co. Faridabad

AUTHORISED SIGNATORY

Verified By:1. Sanjeet Kumar

Verified By:2. Ramu 621365

HARYANA STATE **PREVENT POLLUTION**

TC-11156

FORM J
(See Rule 36)

Report No.:-1644
Dated - November 05, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 29th day of October, 2024 from Ms. Akansha Tanwar, EE, Ms. Jyoti SDM, Palwal, Dr. Anju Rani, Sc'B' & Sh. Narender Nain, DTP, Palwal, a sample of liquid domestic effluent of M/s Association for Blindness & Leprosy Eradication, collected on 28.10.2024 from the ETP Bypass going to two tanks for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 29/10/2024 to 05/11/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	From the ETP Bypass going to two tanks	Prescribed Limits	Test Method
1.	pH Value at 25°C	7.23	6.5-9.0	APHA 4500 H^+ B (24th Edition 2023)
2.	Conductivity µS/cm at 25°C	1760	----	APHA 2510 B (24th Edition 2023)
3.	Total Suspended Solids mg/l	510	100	APHA 2540 - D (24th Edition 2023)
4.	B.O.D.(5 Days at 20^0 C) mg/l	135	30	APHA 5210-C (24th Edition 2023)
5.	Chemical Oxygen Demand mg/l	672	250	APHA 5220-B (24th Edition 2023)
6.	Oil & Grease mg/l	5.6	10	APHA 5520-B (24th Edition 2023)

BDL* = Below Detection Limit
DL** = Detection Limit

The condition of the seals, fastening and container on receipt was as follow:
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **05th day of November, 2024**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Palwal / M/s Association for Blindness & Leprosy Eradication

Endst. No. HSPCB/LAB/F/2024/ 8134-

Dated: 5-11-24

This test report relate only to the particular sample submitted for testing

Regional Office, Palwal Region
Haryana State Pollution Control Board
II - Floor , HSVP Office Complex,
Near Gymkhana Club, Sector -12, Palwal
Website – www.hspcb.gov.in E-Mail - hspcbropal@gmail.com

No. HSPCB/PAL/2024/ 650 Dated: 11/11/2024

To

M/s Association for Blindness and Leprosy Eradication.,
Delhi-Mathura Highway, Village -Bahrola,District- Palwal
Contact No. – 8851010580
Email- ableindia@yahoo.com

Sub: **Show Cause Notice for Closure under section 33-A of Water (Prevention and Control of Pollution) Act, 1974, under section 31-A of Air (Prevention and Control of Pollution) Act, 1981, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and imposing environmental compensation.**

Whereas your unit was visited by the joint committee constituted by Hon'ble NGT vide order dated 23/08/2024 in OA No. 806/2024 on 28/10/2024 titled as Prabhjot Sodhi Vs State of Haryana, during inspection it was found that your unit is a Bedded Health Care Facility and found operational after expiry of CTO and Bio Medical Waste Authorization from the board.

Whereas as per policy orders dated 26.02.2018 and 04.12.2020 your unit is Bedded Health Care Facility which is covered under consent management & required to obtain Consent to Establish/ Consent to Operate from the board mentioned at serial No 84 in Orange Category.

Whereas your unit has CTO vide no. HSPCB/Consent/: 329986522PALCTO21142409 Dated 31/03/2022 which was valid upto 31/03/2023 & Bio Medical Waste Authorization No. BMW21PAL17999500 Dated 18/12/2021 which was valid upto 31/03/2024.

Whereas your unit has not provided Change of Land Use certificate issued by the District Town & Country Planning Department for establishment of bedded health care facility to the joint committee during inspection.

Whereas ETP of your unit was found non-operational during joint committee visit and your unit was found bypassing the effluent.

Whereas water sample was collected from ETP bypass going to two tanks, and as per analysis report No.1644 dated 05/11/2024, the water sample was found exceeding the permissible limits.

Whereas your unit is in the gross violation of the Water Act, 1974 & Air Act 1981.

Whereas, you are hereby directed to stop taking admissions of patients as your health care facility would be sealed in case of non compliance of the above said violations.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Therefore, you are hereby directed to show cause & explain within 07 days as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, under section 31-A of Air (Prevention and Control of Pollution) Act, 1981, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/ Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Regional Officer
Palwal Region

Notice Received by Vinay

For Association for Blindness & Leprosy Eradication

11/11/2024 Authorised Signatory

Subject: Request for Extension to Respond – Reference HSPCB/PAL/2024/650 Inbox x

ABLE Charities <ableindia@yahoo.com> Sat, Nov 16, 2024, 5:46 PM

to me

Respected Madam,

In Reference to your letter number HSPCB/PAL/2024/650, Dated: 11/11/2024 I, Prem Kumar Khullar, defence veteran would like to inform you that we are not capable to reply details because there is lot of legalities involved please give us a month and after 11 December 2024, we will do reply probably.

With Best Regards,

Prem Kumar Khullar
ABLE INDIA CHARITIES
Tel: +91-129-2280468
Cel: +91-9811157104
Website: Able Charities
Facebook | Instagram
Donate Now

ARCHIT MUDGAL
LEGAL PRACTITIONER

+91 9319420353
architmudgal1998@outlook.com
DELHI HIGH COURT

To,

The Regional Officer
IInd Floor, HSVP Office Complex
Near Gymkhana Club, Sector – 12,
Palwal, Haryana – 121102

Subject: Reply to Show Cause Notice dated 11.11.2024 regarding closure under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974; Section 31-A of the Air (Prevention and Control of Pollution) Act, 1981; prosecution under Sections 43/44 of the Water Act, 1974; and imposition of environmental compensation.

Respected Sir,

Under the instructions of my client, Association for Blindness and Leprosy Eradication (ABLE), through its President, Squadron Leader (Retd.) P.K. Khullar, I submit this reply to the Show Cause Notice dated 11.11.2024.

The ABLE Society, a non-profit organization dedicated to eradicating blindness and leprosy, has been instrumental in providing free medical services, including consultations, dispensary facilities, and educational initiatives for underprivileged individuals. A detailed response to your notice is provided below, along with attached documents for your kind consideration.

BACKGROUND OF ABLE SOCIETY

1. Establishment and Objectives:

- ABLE Society was registered on 06.12.1993 under the Societies Registration Act, 1860.
- Its core objectives include eradicating blindness and leprosy, conducting public health programs, and supporting the welfare of impoverished individuals.
- Relevant documents, including the Registration Certificate and Memorandum of Association, are annexed as "**Annexure 1 & 2**".

2. Land Allocation:

- The Gram Panchayat of Village Behrole donated land (52 Kanal 14 Marla) for ABLE's charitable work through a resolution passed and approved by competent authorities.
- The details of the land transfer and related documents are annexed as "**Annexure 3**".

3. Challenges Faced:

- Despite applying for a Change of Land Use (CLU) in 1999, procedural delays—such as the NOC requirement by NHAI and subsequent demands for a road construction (estimated cost: ₹14,00,000)—impeded progress.
- These challenges, along with false allegations by individuals with malicious intent, have caused undue hardship to the Society.

RESPONSE TO SHOW CAUSE NOTICE

4. Grounds for Show Cause Notice:

- The notice cites water sample results collected during a visit on 28.10.2024, which reportedly exceeded permissible limits.
- We respectfully submit that on the said date, the Effluent Treatment Plant (ETP) operator was on leave, and no proper sample collection procedure was followed.

5. Water Quality Testing:

- ABLE Society regularly tests its water quality through accredited laboratories. Reports dated 22.07.2024 and 15.11.2024 confirm that the water quality is within permissible limits. Copies of the reports are annexed as "**Annexure 4 & 5**".

- It is worth noting that the whole land belonging to them has hundreds of big trees caring to cause of environment so much so that the end of waste water is discharged into a small forest created for the same.

6. Bio-Medical Waste Management:

- ABLE Society does not admit indoor patients, minimizing bio-medical waste generation.

- The Society had valid permissions for Consent to Operate (CTO) and Bio-Medical Waste (BMW) Management until 31.03.2023 and 31.03.2024, respectively. Renewal applications were duly filed but remain pending due to the delay in the issuance of the NOC and CLU certificate. Copies of CTO and BMW approvals are annexed as "**Annexure 6 & 7**".

7. NHAI and Pending Complaints:

- The NOC from NHAI remains stalled due to baseless complaints filed by disgruntled individuals (former employees). These complaints have been addressed, and the conviction of the President was quashed on 07.06.2024 by a competent court. Judgment copies are annexed as "**Annexure 8**".

- Correspondence from NHAI, requesting action from the Deputy Commissioner on the pending complaints, is annexed as "**Annexure 9 & 10**."

8. Compliance with NGT Order:

- ABLE Society was unaware of the Hon'ble NGT's order dated 22.08.2024 due to non-service of notice and the society was not made the party.

- The Society intends to file a review petition, highlighting its charitable activities and the procedural lapses by officials of different departments causing unwarranted harassment.

REQUEST FOR RELIEF

9. Re-Sampling and Fair Assessment:

- We request that water samples be collected in the presence of the Society's ETP operator and tested by an accredited lab to ensure accuracy and fairness.

10. Dropping of Show Cause Notice:

- The Society is committed to full compliance with pollution control norms. Considering the challenges faced due to procedural delays and false allegations, we humbly request that the show cause notice be dropped.

11. Expedited Clearances:

- We urge your good office to coordinate with NHAI and other relevant authorities to expedite the issuance of the NOC, CLU certificate, and renewal of CTO and BMW permissions.

12. Assistance for Continuity:

- The ABLE Society has served thousands of underprivileged individuals for decades. At the age of 87, Squadron Leader (Retd.) P.K. Khullar remains steadfast in his mission. Any assistance in enabling the Society to continue its operations will be deeply appreciated.

CONCLUSION

The ABLE Society has always operated in good faith and for the greater public good. Despite numerous challenges, the Society remains committed to its objectives. We assure you of our willingness to address any shortcomings identified during the investigation.

Your understanding and support in resolving these issues will ensure the continuation of our charitable activities for the benefit of society's most vulnerable members.

Thanking you in anticipation.

Date: 01.12.2024
Place: Palwal, Haryana

Yours sincerely,
Advocate Archit Mudgal
(On behalf of ABLE Society)

Enclosures:
1. Annexures 1 to 10

Annexure D 35

ANNE-I

II

CERTIFICATE OF REGISTRATION
SOCIETIES REGISTRATION ACT XXI OF 1860

No. S/25077 of 1993.

I hereby certify that Association for Blindness & Leprosy Eradication."

has been registered under the SOCIETIES REGISTRATION ACT OF 1860.

GIVEN UNDER MY HAND AT DELHI on this 6th day of December, one thousand nine hundred and ninety three

Registration Fee of Rs. 50/- received.

Registrar of Societies

Delhi

Seal
Registrar of Societies
Delhi

CERTIFIED TO BE TRUE COPY

REGISTRAR OF SOCIETY
DELHI

PLEASE QUOTE THIS NUMBER IN ALL YOUR FUTURE CORRESPONDENCE

Annexure (2)

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In the matter of Act XXI of 1860 being an Act for the Registration.

In the matter of "ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION".

Annx-2

MEMORANDUM OF ASSOCIATION

1. The name of the Society shall be - ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION (ABLE).

2. The Registered Office of the Society shall remain in the Union Territory of Delhi and at present it is at the following address:

A 15/20 Vasant Vihar
New Delhi

3. The aims and objectives, for which the Society is constituted, are inter-alia, as hereinafter:

i) To look after the welfare of blinds and lepers and to work for provision of medical facilities to the people and to work in rural areas for general improvement in living conditions so as to help in [illegible] rural human development.

ii) To promote co-operation among associations, institutions, establishments, organisations, societies and individuals working for the welfare of blinds, lepers, orphans, old and poor people.

iii) To take steps to educate the blinds and lepers and to inculcate amongst them to live as normal persons in life.

iv) To take such steps as may be necessary for the prevention and cure of preventable and curable blindness, eye diseases and leprosy.

v) To run clinics, mobile units, eye-banks, dispensaries and consulting rooms and institutions & homes for rehabilitation, education and welfare of blind and lepers.

vi) To promote, initiate and advance measures whether medical, educational or otherwise for eliminating the cause of blindness and for helping the blind and lepers.

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Membership to the Society shall be open to persons interested to further the objects of the Society and shall consist of any one whose application for admission as a member has received approval of the Governing Body of the Society.

7. SUBSCRIPTION

The ordinary Annual Membership fee of the Society shall be Rs.100/- and a life member has to pay 10 times of the ordinary membership fee.

8. CESSATION OF MEMBERSHIP

Any member may withdraw from the Society by a simple written resignation voluntarily. Non-payment of annual subscription or violation of any of the rules and regulations and the purpose of the said Society will invite cessation of membership. A membership may be renewed again on the request and payment of membership fee, with the approval of the Governing Body, if the cessation is on account of non payment of subscription.

9. MEETINGS

(a) ANNUAL MEETING

The annual meeting of ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION shall be held on such a date and at such time and place as the Governing Body may decide to consider the balance sheet, general statement of income and expenditure, report of the auditors and other annual reports, to elect officers, to consider if deemed fit, to sanction any bye-laws to appoint an auditor or auditors and to consider, deal with and dispose of, such other business as may properly come to the meeting. Notice of a minimum of fifteen days shall be given for commencing the annual meeting and seven days notice for any other meeting.

(b) SPECIAL MEETING

A special meeting of the ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION may be called at any time by any five members. The date, time, place and purpose

3. MEMBERS 3

The founding members are those whose names, addresses, occupations and signatures are shown in the Memorandum of Association. The total number of members of Governing Body not exceed eleven in number.

3(a). MEMBERS DEFINED

Any person who has attained the age of majority can become member of the Association irrespective of caste, creed or religion.

4. GOVERNING BODY (~~Governing Body~~)

The Governing Body of the Organisation all consist of:

(1) The President
(2) Vice President
(3) Secretary
(4) Treasurer
(5) Ordinary Annual Members
(6) Life Members.

5. DURATION OF THE GENERAL BODY

The General Body of the Society shall continue for two years from the date of its first meting.

6. POWERS AND DUTIES OF THE GENERAL BODY

i) The General body shall be the supreme body of the Society. Its decision in all matters not expressly provided for in these rule shall be final.

ii) To lay down the policy of the Society.

iii) To elect the office-bearers and members of Executive body of the Society.

iv) To consider and approve the Annual Report and the Annual Audited Statement of Accounts and Balance-sheet of the Society.

v) To lay down rules of the Society and make additions, deletions, amendments and alterations thereto.

vi) To appoint auditors and fix their remunerations

.....6

THE SECRETARY

1. The Secretary shall be responsible for all the secretarial work connected with the Society. The Secretary shall not be elected for more than 2 years.

2. The Secretary shall be responsible for due and effective administration of the Society.

3. The Secretary shall be in charge of the day to day administration and shall be responsible for the secretarial work of the Society.

4. The Secretary shall keep and maintain registers, books, papers and records of the Society.

5. The Secretary shall prepare the Annual Report of the Society.

6. The Secretary shall be in charge of the correspondence and the communications of the Society.

7. The Secretary shall prepare the agenda of the General Body and the Executive Body in consultation with the President.

8. The Secretary shall be the Editor and Publisher of the official organ and other journals and pamphlets of the Society unless otherwise provided.

THE TREASURER

The Treasurer shall be elected by the Executive Body from amongst the members of the Society.

(a) The Treasurer shall hold office for a period of two years or for the duration of the Managing Committee as the case may be, provided, however, that he shall continue to hold office until his successor is elected.

(b) In the event of a vacancy in the office of the Treasurer person appointed by the President shall perform the functions of the Treasurer till the Treasurer is elected by the Executive Body for the remainder of the term.

vii) To work for a uniformally worked braille code and for establishment of printing presses for rendering education and information for the blind and encouraging manufacturers, import and supply of educational, cultural, recreational and other material and appliances for the use of blind.

viii) To start and assist educational and vocational instructions for the blind including workshops, industries and establishment for the training of disabled and other physically incapacitated for getting them employment.

ix) To run orphanages, schools, blind homes or other centres in other parts of India and abroad with the help of any other members joining this Society and making branches of this parent organisation.

x) To acquire movable and immovable properties of Society which shall be solely utilised and applied towards the promotion of its aims and objectives and set forth in the Memorandum of Association, and no portion thereof shall be paid or transferred directly or indirectly to its members or the Society at no point would run this for profit motive or for the benefit of any individual. No member of Society shall ever have any right of transfer or claim on any movable or immovable properties of the society or make any profit whatsoever by virtue of his membership.

xi) To offer prizes and to grant scholarships and stipends to all the needy in furtherence of the objectives of the organisation.

xii) To do all such other lawful things as are conducive or incidental to the attainment of the above objectives of the Society.

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INCOME

All the income, earnings, moveable, immoveable properties of the Society shall be solely utilised and applied towards the promotion of its aims and objects only as set forth in the Memorandum of Association and no profit on thereof shall be paid or transferred directly or indirectly by way of dividents, bonus, profits or in any manner what-so-ever to the present or past Members of the society, shall have any personal claim on any moveable or immoveable properties of the Society or make an any profits, what-so-ever, by virtue of his membership.

EXECUTIVE BODY

Names, addresses and occupation of the first members of the Executive Body to whom the Rules of the Society, the management of its affairs are entrusted as required under Section 2 of the Societies Registration Act 1860, are as follows:-

S.NO.	NAME IN FULL AND ADDRESS	OCCUPATION	DESIGNATION IN THE SOCIETY
1.	Sh. P.K. Khullar 885/15, Faridabad	Retired Sqn Ldr	President
2.	Sh. Brij Mohan Toofan BL-8, Hari Nagar, New Delhi.	Social Worker	Vice President
3.	Sh. Rajesh Mahna 67, SFS, Sheikh Sarai Phase-I, New Delhi-17	Advocate	Secretary
4.	Mrs. Kundan Khullar 885/15, Faridabad	Business	Treasurer
5.	Sh. Rajesh Choudhary A-85/R, New Colony, Palwal.	Agriculturist.	Member
6.	Sh. Om Kumar Khullar A 15/20, Vasant Vihar New Delhi.	Advocate	Member
7.	Sh. S.C. Mahna 1174/7D, Faridabad	Advocate	Member
8.	Sh. Armit Lal Handa D 4/2, Vasant Vihar, New Delhi.	Retd. Govt. employee	Member

(Contd..4)

LIST OF DESIROUS PERSONS

7

We, the undersigned are desirous of forming a Society namely " ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION" under the Societies Registration Act XXI of 1860 in pursuance of this Memorandum of Association.

S.No.	Name & Address	Occupation	Signature
1.	Sh. P.K. Khuller, 885/15 Faridabad	Retired Sqn Ldr	
2.	Sh. Brij Mohan Toofan BL-8, Hari Nagar New Delhi	Social Worker	
3.	Sh. Rajesh Mahna 67, SFS, Sheikh Sarai Phase-I, New Delhi-17	Advocate	
4.	Mr. Kundan Khullar 885/15, Faridabad	Business	
5.	Sh. Rajesh Choudhary A-85/R, New Colony, Palwal	Agricul-turist	
6.	Sh. Om Kumar Khullar A 15/20, Vasant Vihar New Delhi	Advocate	
7.	Sh. S.C. Mahna 1174/70, Faridabad	Advocate	
8.	Sh. Amrit Lal Nanda A 4/2, Vasant Vihar, New Delhi	—	

Contd.....

Attested
Hariom Sharma
HARIOM SHARMA
(ADVOCATE)
61-C KALU SARAI
MARKIT, SARV PRIYA
VIHAR, NEW DELHI

Signature Attested for Nos 2

HARIOM SHARMA
D/ 14/1/92 (Advocate)
61-C, Kalu Sarai New Delhi

RULES AND REGULATIONS

1. ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION, is established for the purposes and objects set forth in the Memorandum of Association. For carrying out aims and objects given in the Memorandum and for internal management of the Society, the following rules are given below:-

2. INTERPRETATIONS:

In these articles -

(a) "The Act" means the Societies Registration Act XXI of 1860.

(b) The Rules shall mean the Rules and Regulations of "ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION", sick, disabled and needy as herein contained or as amended, altered or substituted from time to time.

(c) "Memorandum" shall mean the Memorandum of "ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION".

(d) "Person" shall include individuals, men and women alike.

(e) "Year" shall mean the financial year of the Society which until otherwise fixed by the Society, shall be the year from 1st January to 31st December.

(F) Words importing the masculine gender shall include the feminine and words importing the singular number shall include the plural and vice versa.

Contd.....

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CERTIFIED TO BE TRUE COPY

REGISTRAR OF SOCIETY DELHI
DELHI

(c) The functions of the Treasurer shall be to make, keep and maintain the accounts of the Society and be responsible to the General Body, Executive Body and the President for the proper expenditure and maintenance of the funds and accounts and to arrange for the annual audit and the preparation of the balance sheet, to prepare the budget to be presented in the General Body meeting and Executive Body and to receive all money and remit in the bank or banks as may be decided by the Executive Body to the respective accounts and to pay money on proper sanction by the President and the Secretary.

ACCOUNTS AND AUDITING

True accounts shall be kept of all moneys received and expended by ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION and of matters in respect of which such receipts and expenditures take place and of the property and liabilities of ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION. Once at least in every year such accounts of Income and Expenditure together with a Balance Sheet and report shall be prepared and signed by the persons nominated to maintain the accounts. These and the books of ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION shall be audited by the Chartered Accountant appointed each year at the annual meeting of ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION. The duly audited and certified Balance Sheet and Statement of Income and Expenditure will be presented at an Annual Meeting of ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION and passed. Subject to any reasonable restrictions as to time and manner imposed by the Managing Committee, such accounts shall be open to the perusal of the members of ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION. Bank statements will be obtained and kept on record in support of the statements.

ANNUAL LIST OF EXECUTIVE BODY (SEC. 4 OF THE ACT)

Once in every year a list of the office-bearers and members of the Executive Body shall be filed with the Registrar of Societies, Delhi as required under Section 4 of the Organisations Registration Act,1860.

shall be set forth in the notice.

(c) QUORUM

1/3rd of thetotal membership of the Managing Committee and 1/10thof the total membership of General Body will form quorum. Questions arising at any meeting shall be decided by a majority of the votes of those present including proxies.

(d) PERIODICITY OF ANNUAL MEETINGS

The annual meeting shall be held once in every calendar year in the month of April.

10. EXECUTIVE BODY

The Executive Body members of ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION shall be following:

(1) President
(2) Vice President
(3) Secretary
(4) Treasurer
(5) Member
(6) Member
(7) Member
(8) Member
(9) Member
(10) Member
(11) Member

11. DUTIES OF EXECUTIVE BODY MEMBERS AND ITS POWERS

The Executive Body shall have full control and management of the affairs of ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION (ABLE)

12. ELECTION AND TERM OF OFFICE OF MEMBERS OF EXECUTIVE BODY

The members of Executive Body of ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION shall be elected at the annual meeting of

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ASSOCIATION FOR
BLINDNESS AND LEPROSY ERADICATION for a period of two (2) years. The election process duly signed by the chairman of the meeting would be filed in the office of the Registrar immediately after the election was conducted. The members of Executive Body shall perform their several appointed duties, but all shall be known equally primarily as members, not as officers. In the event of the death, resignation removal or inability to act of any officer of the ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION, the remaining officers shall appoint another officer of the ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION for the remainder of the term.

13. DUTIES AND POWERS OF THE OFFICE-BEARERS

President:

1. The President shall be elected by the General Body from amongst the members.
2. The President shall hold office for 2 years, provided, however, he shall continue to hold office until his successor is elected.
3. The President shall preside over meetings of the Society.
4. In the event of a vacancy in the office of the President the Vice-President senior by age shall act as President until the President is elected for the remainder of the term.

VICE PRESIDENT

1. There shall be one Vice President.
2. The Vice President shall be elected by the General Body from amongst the members of the Society.
3. The Vice President shall hold office for 2 years.
4. When the President is not present, one of the Vice-Presidents, senior by age, shall preside over the ordinary or the special meetings of the Society.

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LEGAL PROCEEDINGS (SECTION 6 OF THE ACT)

The Society may sue or be sued in the name of the President/Secretary as per provision laid down under Section 6 of the Societies Registration Act, 1860 as applicable to the Union Territory of Delhi.

APPLICATION OF THE ACT

All the provisions under all sections of the Societies Registration Act, 1860, as applicable to the Union Territory of Delhi, shall apply to this Society.

Amendment/Alteration, extension or abridgement of 'purposes' aims and objects or change of name section 12 and 12A of the Societies Registration Act. The amendment shall be made under this action.

DISSOLUTION AND ADJUSTMENT OF AFFAIRS

If the Society needs to be dissolved it shall be dissolved as per provisions laid down under Sections 13 and 14 of the Societies Registration Act, 1860 as applicable to the Union Territory of Delhi.

Certified that this is the correct copy of the rules + Regulations of the Society

(P.K. KHULLAR)
PRESIDENT

(RAJESH MAHNA)
SECRETARY

(MRS. KUNDAN KHULLAR)
TREASURER

5/2507.

CERTIFIED TO BE TRUE COPY

REGISTRAR OF SOCIETY DELHI

Annexure 59

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खंड विकास एवं पंचायत अधिकारी,
होडल

सेवा में,

उपायुक्त फरीदाबाद

क्रमांक 788 दिनांक 14-5-98

विषय:- ग्राम पंचायत बहरौला का प्रस्ताव प्रस्तावित भूमि रेलवे को उपहार में देने बारे कोस का भेजना।

संदर्भ:- आपके कार्यालय के पत्र क्रमांक 153/पंचायत दिनांक 14-1-98 के संदर्भ में।

उपरोक्त बारे मांगी गई सूचना विन्दुवार इस आयुक्ती लेना में आगामी कार्यवाही हेतु प्रेषित है।

1. ग्राम पंचायत बहरौला का पंचायत प्रस्ताव नं 4 7-11-97 दिनांक जिसमें उपहार में दिये जाने वाली भूमि का पूरा व स्पष्ट विवरण है। संलग्न है।
2. प्रस्तावित भूमि की अप टू डेट फर्द जमाबन्दी गिरदावरी व अक्स शजरा संलग्न है।
3. संस्था द्वारा भूमि का मांग पत्र संलग्न है।
5. निर्धारित प्रपत्र 12 फाइनल रिपोर्ट संलग्न है।
6. भूमि की बाजारी कीमत संलग्न है।
7. उक्त प्रस्तावित भूमि दान देने के बाद पंचायत के पास 4 कनाल 5 मरले। भूमि शेष रह जायेगी।
8. खंड विकास एवं पंचायत अधिकारी की मौका रिपोर्ट संलग्न है।

संलग्न: फाईल पृष्ठ नं 1 से 35 तक।

खंड विकास एवं पंचायत अधिकारी

पंचायत प्रस्ताव क्र० 2 ग्राम पंचायत बदेरावला तहसील एवं जिला डूंगरपुर

दिनांक 17.8.98

सर्वसम्मति से पारित हुआ कि पंचायत अपने गांव की आबादी की भूमि को डिस्पेंसरी हेतु अस्पताल के लिये उपहार में देना चाहती है। इस भूमि का खसरा नं० व क्षेत्रफल इस प्रकार है।

15/24 8-0 | 24/4 8-0 | 24/5 5-07 | 24/6 7-07 | 24/7 8-0 | 15/18 8-0 | 15/23 8-0 कुल

रकबा तादादी 52 बीघा 14 बिस्वा है। पंचायत उपरोक्त भूमि को अस्पताल भवन व आवास के लिये उपहार में देना चाहती है। पंचायत की कुल भूमि सम्बन्धी शर्तें इस प्रकार हैं।

शर्त नं० 1:- पंचायत की भूमि को केवल डिस्पेंसरी (अस्पताल) हेतु ही बेचेगा। और उक्त भी डिस्पेंसरी अस्पताल को बन्द करेगा तो पंचायत की भूमि व इस भूमि पर अस्पताल की इमारत पंचायत का होगा। डिस्पेंसरी का कोई भी अधिकार पट्टेदार का होगा। खाना व (सिंटरीपत्ता) सभी पंचायत का होगा। डिस्पेंसरी भवन पर किसी प्रकार का कोई अधिकार नहीं होगा। सभी पर पंचायत का अधिकार होगा।

शर्त नं० 2:- यह कि अस्पताल की स्थाई समिति में सभी सदस्य स्थाई होंगे। कोई सदस्य अस्थाई नहीं होगा। ग्राम पंचायत बदेरावला की तरफ से श्री राजसिंह मूल पूंजी सरपंच स्थाई समिति का स्थाई सदस्य रहेंगे। श्री राजेन्द्र सिंह पूर्व सरपंच कोई का स्थाई सदस्य होगा।

शर्त नं० 3:- यह कि डिस्पेंसरी में जो भी कर्मचारी आदि कार्य करते होंगे। वह सभी गांव बदेरावला के ग्रामीणजनों पर जरूरी लिये जायेंगे। बाद में अन्य गांव के स्थान के होंगे।

शर्त नं० 4:- यह कि गांव में विभागीय कर्मचारियों का इलाज अस्पताल की तरफ से निःशुल्क किया जायेगा। किसानों की देखभाल व इलाज ग्रामीणजनों पहले निःशुल्क ही जायेगी। उपरोक्त वर्णित भूमि रकबा तादादी 52 बीघा 14 बिस्वा की उपरोक्त शर्तों के आधार पर केवल डिस्पेंसरी अस्पताल हेतु दिया जाता है। जरूरत पड़ने पर सीमांकन खड़ विवाद तथा पंचायत आवश्यकतानुसार होने पर आपसी सहयोग से सीमांकन निर्देशन पंचायत समिति चढ़ोई की सेवा से सीमांकन कराया जायेगा। यह भी किया जाता है कि उपरोक्त भूमि को केवल डिस्पेंसरी अस्पताल को देने की स्वीकृति प्रदान की जावे। इस भूमि के सभी सम्बन्धित ग्रामीणजनों इस प्रस्ताव की सहमति के साथ सम्बन्धित है। स्वीकृति प्रदान की जावे सर्वसम्मति से पारित हुआ। स्वीकार है

ह० शामसिंह बांसिया हिन्दी ह० राजेन्द्र उपसरपंच हिन्दी पि: अ: वार्डपंच I

पि: अ: वार्डपंच II ह० शामीराम पंच हिन्दी

मैं तसदीक करता हूँ कि मुकाबला मताधिक्य मुकाबला है और इस पर श्री गोपाल विविधता पंचायत श्री लोधवाड़ी किशोर में मौजूद हैं।

Ramesh S.
17/8/98

ज्ञान सिंह
सरपंच
ग्राम पंचायत बदेरावला
पं० पंचायत (डूंगरपुर)

सेवा में,

उपायुक्त महेन्द्रगढ़ (नारनौल)

विषय :-

ग्राम पंचायत बहरोला की प्रस्तावित भूमि सेवक संस्था को उधार में देने बारे मौका निरीक्षण रिपोर्ट।

ग्राम पंचायत बहरोला ने अपना प्रस्ताव दिनांक के इस कार्यालय में भेज कर अनुरोध किया था कि पंचायत Association for Eliminating Leprosy eradication Able को अस्पताल हेतु उधार (भूमि) में देना चाहती है।

मैंने पंचायत की मांग पर उधार में दिये जाने वाली प्रस्तावित भूमि का मौका निरीक्षण किया। प्रस्तावित भूमि Delhi-Mathura रोड़ National High Way G.T. Road के साथ लगती है और Hospital हेतु स्वच्छ वातावरण है और पहुंच जाम है और ग्रामीणों को भी कोई एतराज नहीं है और यह स्कीम जनहित में है।

अतः उपरोक्त विवरण को ध्यान में रखते हुए मैं पंचायत की अपील पुरजोर शब्दों में उपरोक्त संस्था को उधार में देने की सिफारिश करता हूँ।

प्रस्तावित भूमि से सम्बन्धित क्षेत्रों में जो तालाब व क्षेत्र व उपचार से सम्बन्धित हो, को भरने का प्रस्ताव

पंचायत का प्रस्ताव ग्राम विकास तथा पंचायत अधिकारी से प्रतिवेदित कराना है।	प्रस्तावित भूमि की पूर्व जमाबन्दी व नक्शा तथा नक्शा मिलान करना है।	तालाबों के क्षेत्रों में कि प्राईवेट, भूमिहीन जैसा भी है का उल्लेख करें।	जाने वाले व क्षेत्र व उपचार में दो जाने वाली भूमि की 3 साला कीमत व जमाबंदी तथा पटवारी रिपोर्ट साथ लगाई जाए।
1 नहीं	2 संलग्न है/	3	4 संलग्न है/
प्रस्तावित भूमि का मौकामुआयना और बी.डी.पी.ओ./डी.डी.पी.ओ. की रिपोर्ट।	उपचार में दी जाने वाली भूमि से पंचायत आय पर कोई असर नहीं पड़ता।	प्रस्तावित भूमि गाँव की मिसनी, सड़क, स्टेटहाई से कितनी फासले पर है।	यदि 5 किमी. के घेरे के अन्दर कोई शासकीय सम्पदा की भूमि तो नहीं लगती।
5 रिपोर्ट संलग्न है/	6 नहीं	7	8 नहीं
क्या प्रस्तावित भूमि नगर पालिका की हद से लगती भूमि है तो तहसीलदार द्वारा 3 साला औसत कीमत निर्धारण की जावे।	जिस को भरने जाय प्रस्तावित भूमि जिसकी कीमत 3 लाख से 5 लाख तक व 6 लाख से दस लाख तथा दस लाख से ऊपरवाली भूमि को रिपोर्ट बी.डी.पी.ओ./डी.डी.पी.ओ. की टिप्पणी अवश्य भेजी जावे।	क्या प्रस्तावित भूमि के 1 कि.मी. दूरी के दायरे के अन्दर 5 लाख रुपये या इससे अधिक की लागत की कोई फैक्टरी स्थापना स्थापित हुई है।	जिस उद्देश्य से भूमि उपचार में दी जा रही है इस बारे में सम्बन्धित विकास या संस्थाये क्या कार्यवाही की है। और अगर कोई कार्यवाही की तो उक्त संस्था या विभाग का प्रमाण प्राप्त किया जावे। कि उन्हें वास्तव में कितनी भूमि की आवश्यकता है।
9 नहीं	10 —	11 नहीं	12

Land Use Association [illegible]
[illegible] Paddi[illegible] की रिपोर्ट आवश्यक संलग्न करेंगे या सम्बन्धित से मांगा जाकर संलग्न करेंगे।

ग्राम विकास एवं पंचायत अधिकारी,

P. K. KHULLAR
PRESIDENT

ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION
ABLE

Phone : 8-28
8-28

885, SECTOR-15
FARIDABAD, HARYANA-12100
INDIA

To

Sarpanch, Village Bahrola, Tehsil Palwal,
District Faridabad.

Sub: Requirement of Land for starting a 64 bed Cheritable hospital

Sir,

We are a Registered Trust since 1993. We are running a Small Chertable Hospital at Village Mitrol, Tehsil Hodal, District Faridabad since 1994. In this hospital we provide Medical Consultation by experienced and highly educated doctors of diferent medical lines,. In this hospital we have got X-Ray, Laboratory etc.

We wish to know, start a Multy facility 64 bed hospital ina Rural Area in or aroud your village so that we can help the poor villagers. We are in need of about 8 to 10 Acres of land so that we can cater to future requirements of our hospital, school cum-orphanage and other Social activities to help and serve the villagers of Tehsil Palwal, & Hodal in District Faridabad.

In case you havesome spare land kindly donate the same to our Tsust, in case we fail to run the Institution the assests creat therein shall be the property of your village.

Thanking you,

Yours faithfully,

(P.K.Khullar)

सरपंच ग्राम पंचायत, बहरौला

ब्लाक- होडल (फरीदाबाद)

नकल प्रस्ताव नं०...2..... दिनांक...6/10/2004..... सन्

ग्राम पंचायत बहरौला ब्लाक होडल (फरीदाबाद)

यह है कि श्री दयाचन्द सरपंच ने पंचायत मीटिंग में प्रस्ताव पेश किया किया कि जो रास्ता गांव की सड़क से रेवला अस्पताल को जाता है रास्ता जो रकबम का है उसको अब 33' (65 फुट) किया जाता है जो कि कच्चा पड़ा है. अत: उपरोक्त विषय पर में सोच विचार कर पंचायत ने कि रेवला हस्पताल वाले उक्त रास्ते को खेताओं चौड़ा करना लगाना चाहते हैं। बहुत किसी अन्य आदमी की निजी जगह को बिना दबाव बना सकते हैं जो कि ग्राम वासियों में जगता के जाएगा है इस पर पंचायत को कोई एतराज नहीं है। नकल प्रस्ताव श्री काज मुख्य चिकित्सा अधिकारी रेवला हस्पताल बहरौला को आवश्यक कार्य वाही हेतु भेजा जाता है। — स्वीकार है

श्री दयाचन्द सरपंच
ह० अ०

श्री बाबूराम पंच
ह० हि

श्री रतनसिंह पंच
ह० अं.

श्री राजबीरसिंह पंच
ह० हि

श्रीमती बबीता पंच
ह० हि

श्रीमती रामप्याली पंच
ह० हि.

प्रमाणित किया जाता है कि रेवला मुताबिक असल है।

Chand
सरपंच
ग्राम पंचायत बहरौला
ब्लाक होडल (फरीदाबाद)

Anx-4

IV

0DDD 440679

हिब्बेनामा जरई मुबलिग रु 9,55,000/-रुपया स्टाम्प-59700/-रुपया

के हद नगर पालिका उप-खजाना पलवल

वाका मौजा खरोला

बाजारी कीमत मुब-1,44,744/-रुपया प्रति एकड

रोक सब रजिस्टार साहब-xxxxx

==========

मार्फे,श्री ज्ञानसिंह -सरपंच ग्राम पंचायत गांव खरोला तहसील पलवल

जिला-होडल जिलाफरीदाबाद । प्रथम पक्ष

व

एसोशियेशन फार इनाइन्डनेस एण्ड ली प्रोसी डरेडीकेशन(ए॰बी॰एल॰ई॰)

प्रधान श्री प्रेमकुमार खुल्लर निवासी फरीदाबाद तहसील व जिला फरीदाबाद

द्वितीय पक्ष ।

यह कि वाराजी जरई खेवट/खाता नम्बर- xx मुस्ततील नम्बर-15 कीला

नम्बर-24/8-0/, 18/8-0/, 23/8-0/, मुस्ततील नम्बर-24 कीला नं-4/8-0/,

L.T.I
ओल साईट

पेज 2 पर

Radha Raman Kashyap
Legal Document Writer
PALWAL
Teh. Home Khera Ph. [illegible]

-3-

द्वितीय पक्ष एसोसियेशन फार क्लाईन्जेस एण्ड ली प्रोसी इरेडीकेशन(ए.बी.एल.ई.) प्रधान श्री प्रेमकुमार सुलख निवासी फरीदाबाद तहसील व जिला फरीदाबाद को कर दी है। और कब्जा मौका पर दे दिया है। ग्राम पंचायत ने कोई रकम वसूल नही पाई है। इसलिये औसत पांच साल का बाजार कीमत मुबलिग-1,44,744/-रुपया पर रजिस्ट्री खर्चा लगाया गया है। खर्चा हिब्बेनामा हरकिसम का द्वितीय पक्ष ने अपने पास से लगाया है। दाखिल खारिज वाइक द्वितीय पक्ष ,प्रथम पक्ष दर्ज व मंजूर करा देगा। ——पेज 4 पर——

L.T.I
अंगूठा छाप

1000Rs.

-4-

यह कि स्टाम्प जोसतन पाँच साला बाजार कीमत मुब-1,44,744/-रूपया प्रति एकड के हिसाब से उक्त रकबा अनुसार मुब-9,55,000/-रूपया पर स्टाम्प लगाया गया है। प्रथम पक्ष ने कब्जा द्वितीय पक्ष को दे दियाहै। और द्वितीय पक्ष ने दान को कबुल करके मौका पर अपना कब्जा कर लिया है। अतः यह हिब्बेनामा सुन व समझकर सही व दुरूस्त मानकर ,पढकर लिख दिया है ताकि वक्त जरूरत काम आवे। दिनांक 19-1-1998

दान कर्ता
L.T.I ज्ञानसिंह

दान ग्रहीता
मार्फत श्री पी० के० मुल्लड

गवाह:-2
श्री नारायणसिंह रिटायर्ड प्रिंसीपल पलवल।
Narain Singh

गवाह:-3
श्री राजसिंह एडवोकेट पलवल
Raj Singh Adv

गवाह:-1 श्री चमनलाल कालडा वकील पलवल।
C L Dalda Adv.

Radha Raman Kashayap
Legal Document Writer

Annexure 4 Annx-4 59

ENVI ECOTECH SERVICES PVT. LTD.
(Formerly Ecotech Services INC- Since 2008)
(Analytical Laboratory Division)
ISO/IEC - 17025 : 2017 Accredited Testing Laboratory by NABL Vide Certificate Number TC - 5951.

Plot No. 99, Gali No. 04, Navlu Colony, Railway Station Road, Ballabgarh -121004, Faridabad (Haryana)
Phone No.:+91-129-4630926, M.: 9650160159, 9911378912
E-mail : ecolbd@yahoo.com, info@ecotechservices.in
Website : www.ecotechservices.in
MSME No. : UDYAM-HR-03-0076816
CIN NO : U71200HR2023PTC116170

NABL
Certificate No TC-5951
Format No. ES/NABL/TR/05

Pollution Control Board Wash Basin Water **TEST REPORT**

Test Report Issued To:-	ULR Number	TC-5951-240000001336
M/S ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION. Delhi – Mathura Highway, Village Behrola, District Palwal. Haryana – 121102.	Date of Report	23/07/2024
	Work Order No.	EES/2024-2025/0335
	Period of testing	22/07/2024 to 23/07/2024
	Type of Sample	Raw Water Sample.
	Date of Receiving	22/07/2024
	Sample Received by	Mr. Basant Kumar
	Customer Ref.	EES/2024-2025/0335
Description of Sample.	One "Water" sample was received by us on 22/07/2024.	
Sample Code/ Location.	"Sample Marked as A- Raw Water Sample".	

Test Results.

S. No.	Test Parameters.	Unit	Test Results	Limits as per IS :10500:2012 & 2018		Specification, standard (method) or technique used
				Requirement (Acceptable) Limit)	Permissible Limit in the Absence of Alternate Source.	
01	Colour	CU	Less than1	5.0max	15max	IS:3025(P-4)
02	Odour	Agreeable	Agreeable	Agreeable	Agreeable	IS:3025(P-5)
03	Turbidity	NTU	<0.2	1.0	5.0	IS: 3025(P- 10)
04	Electrical Conductivity (EC)	µ mhos/cm	3094	-	-	IS: 3025(P- 14)
05	pH value @ 25 deg. C	-	7.46	6.5-8.5	No Relaxation	IS: 3025(P- 11)
06	Total Dissolved Solids (TDS)	mg/L	2300	500	2000	IS: 3025(P- 16)
07	Total Hardness as CaCO3	mg/L	692	200	600	IS: 3025(P- 21)
08	Total Alkalinity	mg/L	652	200	600	IS: 3025(P- 23)
09	Chloride as Cl	mg/L	803	250	1000	IS: 3025(P- 32)
10	Fluoride as F	mg / L	1.4	1.0max.	1.5max.	IS:3025(P-60)
11	Iron as Fe	mg / L	BDL<0.075	0.30max.	No Relaxation	IS:3025(P-53)
12	Calcium as Ca	mg/L	92	75	200	IS: 3025(P- 40)
13	Magnesium as Mg	mg/L	113	30	100	IS: 3025(P- 46)
14	Sulphate as SO4	mg/L	424	200	400	IS: 3025(P- 24)

Conditions:-

- ✓ The above mentioned results relates to the tests specified by the customer for the given sample.
- ✓ The test report shall not be reproduced except in full, without the written approval of the Laboratory.
- ✓ This test report shall not be used in any advertising media or as evidence in the Court of Low without prior written consent of Laboratory.
- ✓ The test sample will be disposed off after two weeks from the date of issue of report

----End of report----

Reviewed by:

ENVI ECOTECH SERVICES

(Authorised Signatory)
Mr. K. Chauhan
(General Manager - Q & T.)

Pollution Board.

Annexure 5 Annx-5

ENVI ECOTECH SERVICES PVT. LTD.
(Analytical Laboratory Division)
ISO/IEC - 17025 : 2017 Accredited Testing Laboratory by NABL Vide Certificate Number TC - 5951.

Plot No. 99, Gali No. 04, Navlu Colony, Railway Station Road, Ballabgarh -121004, Faridabad (Haryana)
Phone No.:+91-129-4630926, M.: 9650160159, 9911378912
E-mail : ecofbd@yahoo.com, info@ecotechservices.in
Website : www.ecotechservices.in
MSME No. : UDYAM-HR-03-0076916
CIN NO : U71200HR2023PTC116170

NABL
Certificate No TC-5951
Format No ES/NABL/TR/05

TEST REPORT

Test Report Issued To:-		ULR Number	TC-5951-240000001893
M/S ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION. Delhi – Mathura Highway, Village Behrola, District Palwal – Haryana – 121102.		Date of Report	18/11/2024
		Work Order No.	EES/2024-2025/0617
		Period of testing	15/11/2024 to 18/11/2024
		Type of Sample	**ETP Outlet Water Sample.**
		Date of Receiving	15/11/2024
		Method of Sampling	N/A
		Sample received by.	Mr. Bhagwan Singh
Description of Sample.	One **"ETP"** Water sample was received by us on 15/11/2024.		
Sample Code / Location	**Sample Marked as "ETP-Outlet (Treated) Water Sample".**		

Test Results.

Sr. No.	Test Parameters	Unit	Test Results	Method of Test, Ref. to Part of IS: 3025.	Discharge Limits as per EPA-1986, Amend-2021 (Schedule-VI) See rule 3A / CPCB / SPCB.
1	pH value @ 25 Deg. C	-	7.40	IS:3025(Part -11)	5.5-9.0
2	TSS	mg/l	54	IS:3025 (Part-17)	100
3	COD	mg/l	230	IS:3025 (Part-58)	250
4	BOD for 3 Days at 27 Deg.C	mg/l	27	IS:3025 (Part-44)	30
5	Oil & Grease	mg/l	BDL<4.0	IS:3025 (Part-39)	10
6	Conductivity	µS/cm	4350	PHA 24th Edit	-

Conditions:-

- ✓ The above mentioned results relates to the tests specified by the customer for the given sample.
- ✓ The test report shall not be reproduced except in full, without the written approval of the Laboratory.
- ✓ This report is not valid for any publicity/ legal purpose.
- ✓ The test sample will be disposed off after two weeks from the date of issue of report.

----End of report----

ENVI ECOTECH SERVICES PVT. LTD.

(Authorised Signatory)
Mr. R. Chauhan
(General Manager - Q & T.)

Reviewed by:

Raw Sewage ETP

ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018 & CPCB Govt. Recognised Lab)

Job Description : Environmental Testing, ETP/STP Manufacturing, ETP/STP Plant Operation Pollution NOC Etc.

Lab - H1-837, Near Pollution Control Board, RIICO Industrial Area, Bhiwadi, Distt. Alwar (Rajasthan)-301019

Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/ABL/28092024/WW/01	Reporting Date:04/10/2024

Issued to:	Sample I'd	: AEL/ABL/280924/WW/01
M/s ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION	**Date**	: 28.09.2024
Delhi – Mathura Highway, Village Behrola, District Palwal – Haryana – 121102	**Period of testing**	: 28.09.2024 to 04.10.2024

SAMPLE PARTICULARS:	
Type of the Sample	Untreated Effluent Water Sample
Date of Sample Receiving	28.09.2024
Point of Sample Collection	From ETP Inlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Test Protocol
1	pH	--	6.52	APHA 23rd Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	356.4	APHA 23rd Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	167.0	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	141.0	APHA 23rdEd. 2540 D
5	Oil & Grease	mg/l	12.8	IS-3025 (P-39)

ASIA ENVIRO LAB Auth. Sign. BHIWADI

Checked By

Authorized Signatory

Note: 1. The result listed refer only to the tested samples and applicable parameters.
2. Sample will be destroyed one month from the date of issue of test certificate.
3. Any complaints about this report should be communicated within 7 days of issue of this report.
4. The report is Not to be reproduced wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.

ASIA ENVIRO LAB
(An ISO 9001:2015, 14001:2015, 45001:2018 & CPCB Govt. Recognised Lab)
Job Description - Environmental Testing, ETP/STP Manufacturing, ETP/STP Plant Operation Pollution NOC Etc.
Lab : H1-837, Near Pollution Control Board, RIICO Industrial Area, Bhiwadi, Dist. Alwar (Rajasthan)-301019
Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/ABL/28092024/WW/02	Reporting Date:04/10/2024

Issued to:	Sample I'd	: AEL/ABL/280924/WW/02
M/s ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION	Date	: 28.09.2024
Delhi - Mathura Highway, Village Behrola, District Palwal - Haryana - 121102	Period of testing	: 28.09.2024 to 04.10.2024

SAMPLE PARTICULARS:	
Type of the Sample	Treated Effluent Water Sample
Date of Sample Receiving	28.09.2024
Point of Sample Collection	From ETP Outlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Standards Limit as per CPCB	Test Protocol
1	pH	--	8.03	5.5-9.0	APHA 23rd Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	102.9	250	APHA 23rd Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	21.0	30	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	18.6	100	APHA 23rd Ed. 2540 D
5	Oil & Grease	mg/l	<4.0	10	IS-3025 (P-39)

Checked By

ASIA ENVIRO LAB Auth. Sign. BHIWADI

Authorized Signatory

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ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018 & CPCB Govt. Recognised Lab)

Job Description : Environmental Testing, ETP/STP Manufacturing, ETP/STP Plant Operation Pollution NOC Etc.

Lab - H1 837, Near Pollution Control Board, RIICO Industrial Area, Bhiwadi, Distt. Alwar (Rajasthan)-301019

Ph. No. 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/ABL/14112024/WW/01	Reporting Date:19/11/2024

Issued to:		
M/s ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION Delhi – Mathura Highway, Village Behrola, District Palwal – Haryana - 121102	**Sample I'd** **Date** **Period of testing**	: AEL/ABL/141124/WW/01 : 14.11.2024 : 14.11.2024 to 19.11.2024

SAMPLE PARTICULARS:	
Type of the Sample	Untreated Effluent Water Sample
Date of Sample Receiving	14.11.2024
Point of Sample Collection	From ETP Inlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Test Protocol
1	pH	--	6.95	APHA 23rd Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	542.8	APHA 23rd Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27° C for 3 days	mg/l	210.6	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	136.0	APHA 23rdEd. 2540 D
5	Oil & Grease	mg/l	14.8	IS-3025 (P-39)

Checked By

ASIA ENVIRO LAB BHIWADI Auth. Sign.

Authorized Signatory

Note: 1. The result listed refer only to the tested samples and applicable parameters.
2. Sample will be destroyed one month from the date of issue of test certificate.
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4. This report is Not to be reproduced wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.

ASIA ENVIRO LAB
(An ISO 9001:2015, 14001:2015, 45001:2018 & CPCB Govt. Recognised Lab)
Job Description : Environmental Testing, ETP/STP Manufacturing, ETP/STP Plant Operation Pollution NOC Etc
Lab - H1-837, Near Pollution Control Board, RIICO Industrial Area, Bhiwadi, Distt. Alwar (Rajasthan)-301019
Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/ABL/14112024/WW/02	Reporting Date:19/11/2024

Issued to:	Sample I'd	: AEL/ABL/141124/WW/02
M/s ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION	Date	: 14.11.2024
Delhi – Mathura Highway, Village Behrola, District Palwal – Haryana – 121102	Period of testing	: 14.11.2024 to 19.11.2024

SAMPLE PARTICULARS:	
Type of the Sample	Treated Effluent Water Sample
Date of Sample Receiving	14.11.2024
Point of Sample Collection	From ETP Outlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Standards Limit as per CPCB	Test Protocol
1	pH	--	7.48	5.5-9.0	APHA 23rd Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	94.4	250	APHA 23rd Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	15.0	30	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	21.4	100	APHA 23rdEd. 2540 D
5	Oil & Grease	mg/l	<4.0	10	IS-3025 (P-39)

Checked By

ASIA ENVIRO LAB Auth. Sign BHIWADI

Authorized Signatory

Note: 1. The result listed refer only to the tested samples and applicable parameters.
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ENVI ECOTECH SERVICES PVT. LTD.
(Formerly Ecotech Services INC- Since 2008)
(Analytical Laboratory Division)
ISO/IEC - 17025 : 2017 Accredited Testing Laboratory by NABL Vide Certificate Number TC - 5951.

Plot No. 99, Gali No. 04, Navlu Colony, Railway Station Road, Ballabgarh -121004, Faridabad (Haryana)
Phone No.:+91-129-4630926, M.: 9650160159, 9911378912
E-mail : ecotbd@yahoo.com, info@ecotechservices.in
Website : www.ecotechservices.in
MSME No. : UDYAM-HR-03-0076916
CIN NO : U71200HR2023PTC116170

NABL
Certificate No TC-5951
Format No. ESI/NABL/TR/36

TEST REPORT

Test Report Issued To:-	ULR Number	TC-5951-240000001337
M/S ASSOCIATION FOR BLINDNESS AND LEPROSY ERADICATION. Delhi – Mathura Highway, Village Behrola, District Palwal. Haryana – 121102.	Date of Report	23/07/2024
	Work Order No.	EES/2024-2025/0335
	Period of testing	22/07/2024 to 23/07/2024
	Type of Sample	Raw Water Sample.
	Date of Receiving	22/07/2024
	Sample Received by	Mr. Basant Kumar
	Customer Ref.	EES/2024-2025/0335
Description of Sample.	One "Water" sample was received by us on 22/07/2024.	
Sample Code/ Location.	"Sample Marked as B- Domestic Water Sample".	

Test Results.

S. No.	Test Parameters.	Unit	Test Results	Limits as per IS :10500:2012 & 2018		Specification, standard (method) or technique used
				Requirement (Acceptable) Limit)	Permissible Limit in the Absence of Alternate Source.	
01	Colour	CU	10.0	5.0max	15max	IS:3025(P-4)
02	Odour	Agreeable	Agreeable	Agreeable	Agreeable	IS:3025(P-5)
03	Turbidity	NTU	<0.2	1.0	5.0	IS: 3025(P- 10)
04	Electrical Conductivity (EC)	µ mhos/cm	1280	-	-	IS: 3025(P- 14)
05	pH value @ 25 deg. C	-	7.37	6.5-8.5	No Relaxation	IS: 3025(P- 11)
06	Total Dissolved Solids (TDS)	mg/L	895	500	2000	IS: 3025(P- 16)
07	Total Hardness as CaCO3	mg/L	402	200	600	IS: 3025(P- 21)
08	Total Alkalinity	mg/L	530	200	600	IS: 3025(P- 23)
09	Chloride as Cl	mg/L	201	250	1000	IS: 3025(P- 32)
10	Fluoride as F	mg / L	BDL<0.05	1.0max.	1.5max.	IS:3025(P-60)
11	Iron as Fe	mg / L	BDL<0.075	0.30max.	No Relaxation	IS:3025(P-53)
12	Calcium as Ca	mg/L	79	75	200	IS: 3025(P- 40)
13	Magnesium as Mg	mg/L	50	30	100	IS: 3025(P- 46)
14	Sulphate as SO4	mg/L	78	200	400	IS: 3025(P- 24)

Conditions:-

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- ✓ This test report shall not be used in any advertising media or as evidence in the Court of Low without prior written consent of Laboratory.
- ✓ The test sample will be disposed off after two weeks from the date of issue of report

----End of report----

Reviewed by:

ENVI ECOTECH SERVICES PVT. LTD.

(Authorised Signatory)
Mr. R. Chauhan
(General Manager - Q & T.)

OURS

HSPCB

HARYANA STATE POLLUTION CONTROL BOARD

1st Floor, Phagna Tower, ward no 10, National Highway No.2, Near red Rocks Cinema, Palwal.

Email:- hspcbropal@gmail.com

E-mail: hspcb@hry.nic.in

No. HSPCB/Consent/ : 329986522PALCTO21142409 **Dated:31/03/2022**

To.

M/s :Association for Blindness and Leprosy Eradication
Delhi-Mathura Highway, Vill-Bahrola, Palwal

Subject: Grant of consent to operate to M/s Association for Blindness and Leprosy Eradication

.

Please refer to your application no. 21142409 received on dated 2022-02-14 in regional office Palwal.With reference to your above application for consent to operate,M/s Association for Blindness and Leprosy Eradication is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2022 - 31/03/2023
Industry Type	Health Care Establishments (as defined in BMW rules) having waste water generation less than 100 KLD without incinerator
Category	ORANGE
Investment(In Lakh)	98.0
Total Land Area(Sq. meter)	4046.0
Total Builtup Area(Sq. meter)	3500.0
Quantity of effluent	
1. Trade	1.0 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic tank /Sock pit
2. Trade	ETP
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
Number of stacks	2
Height of stack	

1. Stack attached with DG set 62.5 KVA	6 meter
2. Stack attached with DG set 45 KVA	6 meter
Emission parameters	
1. NA	
Product Details	
1. 09 Beded HCF	09 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	0.080 KL/day
Raw Material Details	
09 Beded HCF ,	Numbers/Day

Regional Officer, Palwal

Haryana State Pollution Control Board.

HARYANA STATE

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines values, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE

Specific Conditions :

1. Unit will permitted only for discharge of 1 KLD domestic and 1 KLD treated Trade effluent, mentioned sewer connection, for 20 beds only. 2. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act 3. That the unit will adopt cleaner technology thereby reducing pollution load. 4. That unit will not installed DG set without prior permission of the board. 5. Unit will provide separate flow meter at Inlet/ Outlet of sources of effluent for which separate log book will be maintained. 6. That the unit will not installed any type air polluting process/ machinery except DG set and also not to add any process which increases the water pollution load/air emission load. 7. That the unit will comply with all the provisions of Hazardous Waste Rules and submit return under HWM Rules on yearly basis. 8. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land. 9. Unit will apply for consent to operate for further period 90 days before expiry of this consent otherwise penalty will be imposed as per policy. 10. The HCF will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this CTO deemed revoked 11. HCF will complying the directions, conditions, guidelines, orders and rules etc. of EPCA,CAQM, HSPCB, CPCB, MoEF, Hon'ble High Court & Hon'ble Supreme Court of India, otherwise authorization /CTO so granted will be revoked without giving any further notice. 12. HCF will submit copy of authorization under BMW Rules within 07 days, otherwise this CTO will be automatically revoked without any issuance of further notices. 13. HCF will maintained the agreement with service provider under BMW Rules and submit the

copy of agreement every year with annual return / report. 14. That in case any additional charges / fees / penalty etc.are found payable towards this authorization as per audit then the same shall be paid by the HCF without any objection immediately as and when demanded by this office. 15. If at any stage found that HCF was involved in any past violation regarding Environment Laws / Rules / Acts then CTO/CTE/Authorization so granted shall be revoked automatically & legal action will be initiate against the project proponent. 16. The unit will segregate the biomedical waste properly and dispose safely to CBMWTF. 17. The unit will submit annual report every year as per BMW Rules. 18. Unit will dispose off their ETP sludge, oily cloths, gloves, and other waste will be handed over to CTSDFs i.e. GEPIL. 19. Unit will maintained Green belt area as per guidelines of MOEF, CPCB. 20. Unit will provide separate energy meter for ETP and maintained log book. 21. Unit will apply on separate portal for HOMW Rules within 7 Days. 22. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application along with the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc. and unit will obtained prior CTE from expansion before any type change in capital investment, land and building area, raw material, process, products, plant and machinery and any type other change 23. In case the analysis report of samples of Air/ effluent/ noise so collected, are found complying the standards prescribed by the Board or under EP Rules, 1986, the CTO granted, will remain valid for the period for which it has been granted based upon the category of the project or as was demanded by the unit whichever is less but in case of failure of sample (s), the CTO so granted will be revoked/ cancelled after following the due procedure, beside taking legal action against the unit and forfeiture of performance security deposited by the unit at the time of obtaining the CTE, as per policy of the Board. 24. Unit will maintained the daily log-book of energy meters, stock and flow meters all sources of water supply and discharge. 25. unit will not change the product without prior permission of the Board. 26. A detailed water harvesting plan may be submitted by the project proponent. 27. That in case any additional charges / fees / penalty etc. are found payable towards this authorization / CTO/ CTE as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office 28. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTE/CTO so granted shall be revoked automatically & legal action will be initiate against the project proponent. 29. Unit will not use underground water without obtaining prior approval from concerned authority. 30. That this CTE/CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question. 31. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants. 32. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible. 33. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas 34. Unit will submit compliance report of general & specific conditions mentioned in CTO along with fresh analysis report within 03 months.

VIJAY CHAUDHARY

Regional Officer, Palwal

Haryana State Pollution Control Board.

Annexure 770

Annx-7

HARYANA STATE POLLUTION CONTROL BOARD

1st Floor, Phagna Tower, ward no 10, National Highway No.2, Near red Rocks Cinema, Palwal. Email:- hspcbropal@gmail.com

No. HSPCB/BMW/2021-2022 Dated 18/12/2021

Authorization No. BMW21PAL17999500 Application No. 17999500

Date of Submission 17/11/2021

Sub: Renewal of Authorization under Bio Medical Waste Management Rules, 2016.

1. M/s . Association for Blindness and Leprosy Eradication an occupier or operator of the facility located at Delhi-Mathura Highway, Vill-Bahrola, Palwal, is hereby granted an authorisation for; Generation, segregation,Collection,Storage

2. M/s : Association for Blindness and Leprosy Eradication is hereby authorized for handling of Biomedical Waste as per the capacity given below;

(i) Number of beds of HCF: 25

(ij) Number healthcare facilities covered by CBMWTF: yes

(iii) Installed treatment and disposal capacity: 1 Kg/Day

(iv) Area or distance covered by CBMWTF: 30

(v) Quantity of Biomedical waste handled, treated or disposed:

Category	Type of Waste	Quantity Generated or collected in Kg/day
Yellow	a) Human Anatomical Waste	0
	b) Animal Anatomical Waste	0
	c) Soiled Waste	00
	d)Expired or Discarded Medicines	0
	e)Chemical Solid Waste	0
	f) Chemical Liquid Waste	0.5
	g)Discarded linen, mattresses, beddings contaminated with blood or body fluid	0
	h) Microbiology, Biotechnology and other clinical laboratory waste	0
Red	Contaminated waste (Recyclable)	0.2
White(Translucent)	Waste sharps including Metals	0.1
Blue	Glassware	0
	Metallic Body Implants	

3. This authorisation shall be in force for a period of 18/12/2021 To 31/03/2024 Year from the date of issue.

4. This authorisation is subject to the condition stated below and to such other condition as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

TERMS & CONDITIONS OF AUTHORISATION:-

1. The applicants shall comply with the provisions of Bio-Medical Waste Management Rules 2016 notified vide No.S.O. 630(E) dated 20th July,2016
2. Bio-Medical Waste shall be treated & disposed off in Compliance with the standards prescribed in Schedule I.
3. Every occupier where required shall setup in accordance with the time schedule-IV, requisite treatment Bio-Medical Waste treatment facilities like incinerator,autoclave,microwave system for the treatment of the waste at a common waste treatment facility or any other waste treatment facility.
4. Bio-Medical Waste shall not be mixed with any other waste.
5. Bio-Medical Waste shall be segregated into containers/bags at appoint of generation with Shedule-II prior to its storage, transportion,treatment & disposal.The containers shall be labeled according to Schedule-II
6. If a container is transported from the premises where Bio-Medical Waste is generated to any waste treatment facility outside the premises where Bio-Medical Waste is generated to any waste treatment facility outside the premises, the container shall apart from the label prescribed in schedule III, also carry information according to Schedule IV.
7. Notwithstanding anything contains in Motors Vehicle Act, 1995 or rules there under, untreated the Bio-medical Waste shall be transported only in such vehicle as may be authorised for the purpose by the competent authority as specified by the Govt.
8. No untreated Bio-Medical Waste Shall be kept stored beyond a period of 48 hours.
9. Every authorised person shall maintain records related to the generation, collection, reception, storage, transportation, treatment disposal of Bio-Medical Waste in accordance with those rules & any guideline issued.
10. All records shall be subject to inspection & verifications by the prescribed authority at any time.
11. Suitably designed pollution control devices should be installed/retrofitted with the incinerator to acheive the above emission limits, if necessary.
12. Waste to be incinarated shall not be chemically treated with any chlorinated disinfectants.
13. Chlorinated plastics shall not be incinarated.Toxic metals in incinaration ash shall be limited with the regulatory quantities as defined under the Hazardous Waste Management Rules, 2016.
14. Only low sulphur fuel like L.D.O/L.S.H.S/Deisel shall be used as fuel in the incinarator.
15. Occupier will comply all direction for generation, collection, reception, storage, transportation, treatment, disposal as per Bio-Medical Waste Management Rules 2016 & will ensure that there is no adverse effect to human & Environment.
16. The occupier will segregate the Bio-Medical Waste at the point of generation in accordance with the special-II of Bio-Medical Waste Management Rules, 2016.
17. The authorization would be subject/having proper disposal system for Bio-Medical Waste.
18. The unit shall maintained a log Book for suggestion/collection of Bio-Medical Waste at the source (i.e.wards) and also for each category of waste i.e.incienaration, autoclaving or landfill etc.
19. The yellow Bags should be non chlorinated bags.

20. The every occupier will also submit the copy of agreement every year before 30th April from any authorised services provider.

Specific Conditions

General Deficiencies

1. 1. HCF will provide the adequate acoustic enclosures/chamber and proper stack height prescribed by the Board on their DG Sets to meet the prescribed standards under EPA rules, 1986 as applicable. 2. HCF will ensure that e-waste disposed off to authorized recycler / dismantler in compliance of E-Waste Rule, 2016. 3. HCF will comply all the directions mentioned in E-Waste Rules, 2011 and 2016,PWM Rules , BMW Rules, 2016 and HWM Rules, 2016 and Unit will dispose off their waste/spent oil of DG sets only to authorized recyclers by the HSPCB and oily cloths, gloves, ash and other waste will be handed over to CTSDFs i.e. GEPIL and mentioned the log book under BMW Rules, E-Waste Rules and HOWM Rules etc. 4. HCF will maintained the agreement with service provider under BMW Rules and submit the copy of agreement every year with annual return / report. 5. HCF will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this authorization deemed revoked. 6.HCF will complying the directions, conditions, guidelines, orders and rules etc. of EPCA, HSPCB, CPCB, MoEF, Hon'ble High Court & Hon'ble Supreme Court of India, otherwise authorization /CTO so granted will be revoked without giving any further notice. 7. HCF will submit copy of valid CTO under water and air act and authorization under HWM Rules. 8. HCF will comply the guidelines on Environment Management of Construction & Demolition Waste in March, 2017 issued by CPCB. 9. That in case any additional charges / fees / penalty etc. are found payable towards this authorization as per audit then the same shall be paid by the HCF without any objection immediately as and when demanded by this office. 10. If at any stage found that HCF was involved in any past violation regarding Environment Laws / Rules / Acts then CTO/CTE/Authorization so granted shall be revoked automatically & legal action will be initiate against the project proponent. 11. HCF will submit clearance / NOC issued by MCF/HUDA/Local administration/DTCP within 30 days. 12. HCF will submit analysis report under Water Act, Air Act and noise Rules within 90 days. 13. That this authorization will not provide any immunity from any other Act/ Rules/ Regulations applicable to the project/land in question. 14. The unit will segregate the biomedical waste properly and dispose safely to CBMWTF. 15. The unit will submit annual report every year as per BMW Rules. 16. The unit will renew agreement with CBMWTF for disposal of BMW and submit in the office in hard copy every year. 17. The unit will provide proper sampling arrangements on their stacks and effluent sources as applicable. 18. The unit will install adequate

HARYANA STATE

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acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules,1986. 19. HCF should converted on cleaner fuels namely natural gas (PNG/CNG), liquefied petroleum gas, bio gas , propane, butane etc. in DG sets, 20. Unit will submit analysis report of effluent of all sources within 30 days. 21. unit will mentioned sewer connection provided by MC/PHED and submit copy of bills and approval with annual report every year. 22. Unit will submit online annual report within 15 days other wise this authorization will be automatically revoked without any further notice. 23. This authorization so granted is without prejudice to the action to be taken in respect of such past violation if any 24. Unit will not dump or disposed off any Bio Medical waste and plastic waste outside the premises unscientifically and on unauthorized site and not sale any waste to any local kabadi/person. Unit will dispose off their Bio Medical waste and Hazardous waste, Plastic waste, E-waste only to authorized by SPCB/CPCB /service provider / authorized recycler agency and will submit report to this office as per BMW Rules, PWM Rules, E-Waste Rules and HWM Rules 2016 etc. 25. That in case any additional charges / fees / penalty etc. are found payable towards this authorization as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office 26. HCF Should submit proof of installed bar code facility within 30 days other wise this authorization will be automatically revoked without any further notice. 27. This authorization has granted only for 09 Beds and HCF will discharge their domestic effluent only in public sewer provided by MC/PHED otherwise HCF will installed sewage treatment plant and only treated effluent reuse in flushing or discharge for gardening purpose. 28. Unit will submit CTO application within 15 days. 28. Unit will submit the compliance of Authorization under BMW Rules conditions within 30 days.

VIJAY CHAUDHARY

Digitally signed by VIJAY CHAUDHARY
Date: 2021.12.18 10:27:23 +05'30'

Regional Officer Palwal
Haryana State Pollution Control Board.

Copy of judgment dt 7/6/24

Annexure-8

HRPL010028782024

Criminal Appeal No. CRA-142-2024
Presented on : 15.04.2024
Registered on : 15.04.2024
Decided on : 07.06.2024

IN THE COURT OF
Additional Sessions Judge
AT Palwal
(Presided Over by Sh. Rajesh Garg)

Prem Kumar Khullar, aged 86 years, son of late Sh. Kundan Lal Khullar, resident of Sector-15, Faridabad.

...Appellant.

Versus

State of Haryana

....Respondent.

Criminal Appeal under Section 374 of Cr.P.C. against judgment and order dated 02.04.2024 whereby the appellant has been held guilty for offences punishable under Section 74, 75 and 99 of the Juvenile Justice Care and Protection Act, 2015 and sentenced to undergo imprisonment.

Argued by: Appellant-convict on bail represented by Sh. Jagjit Lall, Advocate.
Sh. Vinod Kumar, Ld. PP for the State.

Judgment:

The convict being appellant has assailed by way of filing an appeal under Section 374 of Cr.P.C. against the judgment of conviction and order of quantum of sentence, both dated 02.04.2024 whereby the appellant was held guilty for commission of offence punishable under Sections 74 and 75 of Juvenile Justice (Care and Protection) Act, 2015 hereinafter referred to as JJ Act. The appellant was accused before the trial

(Rajesh Garg)
Addl. Sessions Judge,
Palwal 07.06.2024
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Court and the respondent was the State and are being referred as such.

2. In brief, the case of the prosecution is that on the complaint of Mr. Kapil Kumar, District Child Protection Officer, (DCPO) Palwal, FIR No. 232 dated 28.08.2020 was lodged against the accused for commission of offence under Section 74, 75 and 99 of the JJ Act. It has been alleged that a girl child "T" (name withheld), hereinafter referred to as victim child, was admitted in One Stop Centre, Palwal on 19.03.2020 and she was produced before the Child Welfare Committee, Palwal on 26.03.2020. On 13.04.2020, Smt. Anju, being Enquiry Officer moved an application before the Ld. District and Sessions Judge, Palwal as the accused refused to admit the girl child in 'Prem Ghar' i.e. Children Home, Village Behrola, Palwal. It was ordered by the learned District and Sessions Judge that child be kept in the said Children Home and the Child Welfare Committee shall ensure the welfare of the child. On the direction of learned District and Sessions Judge, the victim child was admitted in Children Home i.e. 'Prem Ghar' on 14.04.2020. The victim child gave a birth to a boy on 26.06.2020 at about 05:30 p.m. in Government Hospital, Palwal. The information with regard to the birth of a boy was given to Deputy Commissioner, Palwal and also to the Officer of the Department. It was revealed that during the period of stay of victim child in the Children Home of the accused, she was misleaded and pressure was mounted on her. It was also alleged that the accused through social media as well as newspaper made appeal to the General Public in the name of welfare of the victim child to collect money in the name of newly born boy and even

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disclosed the identity of the victim child in contravention of provisions of law as envisaged under Rule 28(5) of Juvenile Justice (Care and Protection) Rules 2007, hereinafter referred to as the Rule. The Welfare Committee got admitted the victim child and newly born boy to State Adoption Agency, Faridabad. It has been alleged that as per Section 74, 75 and 99 of the JJ Act, no information can be given on the social media and to the General Public about the victim child.

3. On the basis of the information given to the police officials, subject formal FIR was registered. The accused was joined in the investigation and released from the custody. Statement of witnesses under Section 161 Cr.P.C. were recorded. After completion of all the formalities of investigation, final report under Section 173 of Cr.P.C. was prepared and filed before the Area Magistrate.

4. The copy of the challan was duly supplied as per the provisions of Section 207 of Cr.P.C.

5. The trial Court vide order dated 02.02.2022 framed the charge against the accused for commission of offence under Section 74, 75 and 99 of JJ Act, to which the accused pleaded not guilty and claimed trial. Thereafter, the case was fixed for prosecution evidence.

6. In order to prove its case, the prosecution examined following witnesses:-

PW1	Alpana Mittal
PW2	Kapil Kumar
PW3	Ct. Rahul
PW4	Retd. ASI Naresh Kumar
PW5	SI Bharam Pal

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and also proved the following documents:-

1.	Ex. PW1/A	Original Tehrir
2.	Ex. PW3/A	Disclosure Statement
3.	Ex. PW4/A	FIR
4.	Ex. PW4/B	Endorsement
5.	Ex. PW5/A	Arrest Memo
6.	Ex. PW5/B	Search and Seizure memo

7. Ultimately, the evidence of the prosecution was closed vide Court order dated 30.01.2024. Thereafter, the statement of the accused under Section 313 Cr.P.C. was recorded on 18.03.2024. The accused denied all the incriminating evidence brought on record against him and pleaded for false implication. An opportunity was granted to the accused to lead the evidence in defence. However, no evidence was led by him and he himself closed the evidence vide separate statement recorded by the trial Court.

8. After having heard the learned APP for the State and learned defence counsel of the accused and on perusal of the evidence on record, the trial Court vide impugned judgment dated 02.04.2024 held the accused guilty for commission of offence under Section 74 and 75 of JJ Act.

9. The impugned judgment has been assailed on the ground that the impugned judgment would show that there is non-application of the judicial mind by the trial Court and the same is whimsical, arbitrary, which is unsustainable and liable to be set-aside. The trial Court failed to appreciate that the prosecution despite producing five witnesses and availed various opportunities, failed to bring any creditable evidence to sustain the allegations against him. The accused was entitled for an

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acquittal and the order of conviction has been wrongly passed. They have even reproduced Section 74, 75 and 99 of the JJ Act and stated that from the perusal of the entire evidence show that there is no whisper of any witness to support the accusation of the charges framed against him. The trial Court passed the judgment of conviction based on cross-examination and the suggestions put forwarded by learned defence counsel while cross-examining PW-1 namely Ms. Alpana Mittal, Member, Child Welfare Committee, Palwal. Though, from the bare perusal of her statement, it transpires that her entire evidence has fallen like a pack of card and there is no evidence against the accused to establish the charges levelled against him. Furthermore, Sh. Kapil Kumar, who is author of the complaint Ex. PW-1/A, himself demolished the entire case of the prosecution. He has signed the complaint on the direction of the District Magistrate Sahab, having no knowledge of the case. Thus, the allegations so levelled against him under Section 74, 75 and 99 of JJ Act are not proved.

10. It has further stated that the finding of the trial Court is erroneous and against the law laid down by the Division Bench of Hon'ble High Court of Gujarat in case of **"Koli Tilak Ram Jivraj & anr. Versus State of Gujarat" AIR 1969 Gujarat High Court 69** and by our own Hon'ble High Court in case of **"Harpal Versus State of Haryana" 2010(2) RCR (Criminal) 504.** With these averments, it is prayed that the judgment of conviction and the quantum of sentence may be set-aside. The appeal may be allowed and the accused may be acquitted of the charges levelled against him.

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11. I have heard and considered the learned counsel for the appellant-accused, learned PP for the State and perused the record of the trial Court carefully.

12. In order to hold the accused guilty for commission of an offence under Section 74 of JJ Act, the prosecution is required to show that no one shall disclose the identity of the child-conflict-with law or a child in need of care and protection or a child victim or witness of a crime, in any newspaper/magazine/news sheet/audio visual media or any other form of communication except if such disclosure is in the interest of the child and permitted by the Board or Committee.

13. In order to hold the accused guilty for commission of an offence under Section 75 of JJ Act, the prosecution is required to prove that the child in need of care and protection was actually assaulted/abundant/abused/exposed or wilfully neglected in a manner likely to cause such child unnecessary mental or physical suffering.

14. In the case in hand, the prosecution has examined Ms. Alpana Mittal as PW-1 and she deposed that one application Ex. PW1/A was produced before the Committee on 26.03.2020 with regard to the child. Thereafter, one Manju, Enquiry Officer moved an application dated 13.04.2020 before the Learned District and Sessions Judge, Palwal as the accused refused to keep the victim child in 'Prem Ghar'. Thereafter, as per the order of District and Sessions Judge, the child was kept by the accused. The victim child gave a birth to a boy on 26.06.2020 and in this regard, intimation was given to the Deputy Commissioner as well as other

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no video, pendrive or CD on the file to show that any document was uploaded on any social site. She even admitted that there is no document on file to show that accused ever disclosed the identity of the victim child. She even admitted that there is no document to show that the accused ever tried to sell the newly born boy. She even admitted that there is no such document even on the file of Children Welfare Committee or in the file of Sh. Kapil Kumar, District Child Protection Officer.

16. She was given a suggestion that accused never refused to keep her. It was also suggested that the accused never pressurized the victim child nor mentally harassed her. It was further suggested that the accused never published any news in the paper to seek donation or to disclose the identity of the victim child. It is also suggested that the accused never violated any provision of JJ Act. It is also suggested that accused never tried to sell the newly born child.

17. The other material witness examined is Sh. Kapil Kumar, complainant, at whose instance the FIR was lodged and the investigation was set into motion. It has come in his examination-in-chief that he has no knowledge about the case. He was cross-examined at length by learned APP for the State, with the permission of the Court. He admitted that he signed the complaint Ex. PW1/A and deposed that he did so at the instance of D.M., though, he was not having personal knowledge of the case.

18. The other witness examined by the prosecution are Constable Rahul who remained present alongwith the I.O. at the time of arrest of the accused and recording of his disclosure statement Ex. PW3/A.

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19. Retired ASI Narender Kumar has been examined as PW-4 and deposed that he lodged the formal FIR Ex. PW4/A and also made an endorsement on the Tehrir Ex. PW4/B. He even recorded the statement of Ms. Alpana Mittal, the victim child and Sh. Kapil Kumar, District Children Protection Officer and thereafter, file was handed over by him to Sh. Bharat Pal S.I.

20. Sh. Bharat Pal, S.I. has been examined as PW-5. The accused produced order dated 16.09.2020 whereby he was admitted on anticipatory bail. He joined the investigation. He produced the document Ex. PW5/A. Even the disclosure statement of the accused Ex. PW3/A was recorded. His search was carried out vide Ex. PW5/B and after completion of investigation, he handed over the file to Inspector Anil Kumar, SHO and the same was filed by him in the Court.

21. From the bare perusal of all these testimony and the case of the prosecution as mentioned in Ex. PW1/A, it transpires that there are three allegations against him i.e. firstly, that the victim child is being mentally harassed, secondly, that news were published on newspaper/social media whereby appeal was made to seek donation in the name of the victim child and her newly born boy and thirdly, that the identification of the victim child was disclosed to the public at large.

22. It is pertinent that there is no document on record that the victim child has ever produced before the accused, and he refused to admit him. There is no such document on file in this regard and the PW-1 could not even establish by oral evidence.

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23. The allegation against the victim is that she was mentally harassed by the accused but it is admitted by the PW-1 that there is no such material on record that the victim child was ever harassed in any manner, rather, on perusal of the statement of the child victim recorded under Section 161 of Cr.P.C. by PW-5, it transpires that after she gave birth to a boy and shifted to SAA, Faridabad, she wanted to stay in 'Prem Ghar' of the accused. Had the victim child was ever harassed, physically or mentally, then she would have not desire to stay in the Children Home of the accused. Thus the allegation of harassment, physical and mental, remained not proved. Thus, the finding of the trial Court qua the offence alleged under Section 75 of the JJ Act is perverse and against the evidence on record.

24. The second and third allegation levelled against the accused is for publication and disclosure of identity of the victim child and demanding of money/donation in her name. However, in this regard, it is admitted by PW-1 during her cross-examination, categorically admitted that there is no document on file whereby accused has ever sought donation in the name of the victim child or her new born boy. There is no video clip or pendrive or CD or any other social media app on which the accused ever allegedly disclosed the identity of the child victim or her new born boy. It is pertinent that the boy was born to the victim child on 26.06.2020 and on that day itself, she was shifted to State Adoption Agency, Faridabad and there was no occasion for the accused to even see the newly born boy. There is no evidence on record that the accused has

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ever met the victim child on 26.06.2020 or subsequently. Thus, the question of disclosing identification or demanding donation, does not arise. Furthermore, the complainant himself when stepped into the witness-box as PW-2 has deposed in uncertain words that he has no personal knowledge about the case and signed the complaint Ex. PW1/A at the instance of the then District Magistrate, Palwal. Thus, it appears that the entire story is concocted against the accused by the then District Magistrate, Palwal.

25. During argument, it transpires that when the victim was brought for the first time in the Children Home of the accused, her condition was miserable and after remaining there for a period of above 2 months, she was able to deliver a birth to a child in Civil Hospital. Meaning thereby, victim child was well taken care by the accused and the staff members of the Children Home.

26. On perusal of the impugned judgment, it transpires that the trial Court merely relied upon the cross-examination of PW-1, which is in the shape of suggestion. It is nowhere suggested by the learned defence counsel on behalf of the accused that he has committed the alleged offence. The trial Court committed an error and read the evidence with a closed mind. Moreover, mere suggestions are no evidence at all and no inference can be drawn against the accused that he admitted the allegation against him and reference can be made of ***Harpal and Koli Tika Ram and anr. (Supra)***. Thus, from the bare perusal of the impugned judgment of conviction, it appears that the trial Court was bent upon to convict the

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accused without even going through the evidence of the prosecution witnesses in a proper perspective. In fact, it is a case of no evidence against the accused and despite that, the trial Court has convicted the accused. Thus, the impugned judgment dated 02.04.2024 is not sustainable being perverse. There is no application of judicial mind, hence, the same is set-aside. Consequently, the order on the quantum of sentence is also not sustainable and set-aside. The appeal is allowed. The appellant-accused is acquitted of the charges levelled against him. His bail bonds and the surety bonds stands discharged.

27. While parting with the file and in view of provisions of Section 386(e) of Cr.P.C., it appears that the entire case was concocted at the instance of the then Deputy Commissioner, Palwal i.e. on 28.09.2020, against a person who is running a Children Home, without financial aid from the Government. Therefore, Copy of judgment be sent to Chief Secretary, Government of Haryana, to look into the matter and take appropriate action against the concerned Deputy Commissioner, Palwal and Sh. Kapil Kumar, PW-2, the then District Child Protection Officer, who lodged the false FIR, as deem fit, in accordance with law.

28. File of the trial Court be sent back and file of appellate Court be consigned to record room after due compliance. sdl

Pronounced in open court.
Vanita, Steno Gr.III

(Rajesh Garg),
Addl. Sessions Judge,
Palwal.07.06.2024
UID No.HR-0120

Note: All the pages of this judgment have been checked & signed by me.

(Rajesh Garg), sdl
Addl. Sessions Judge,
Palwal.07.06.2024

Register Entry No. 3842
Date of Presentation of Appl. 7/6/24
Record 21/6/24
21/6/24
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Signature Copyist
Date of Delivery 01/07/24

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Annexure 9

सत्यमेव जयते

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
(सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार)
परियोजना गलियारा इकाई–मथुरा (फरीदाबाद)
प्लॉट सं0 8, टोल प्लाजा भवन के समीप, मथुरा रोड, फरीदाबाद–121003
National Highways Authority of India
(Ministry of Road Transport & Highways, Govt. of India)
Corridor Management Unit –Mathura (At Faridabad)
Plot No.8, Near Sarai Toll Plaza Building, Mathura Road Faridabad - 121003

फोन / Phone: 0129-3501177
वेबसाइट/Website:www.nhai.gov..in
ईमेल Email: mat@nhai.org

ANX-9

Dated: 23.04.2024

NHAI/CMU/MTR/19011/2024/D- 74839

To

The Deputy Commissioner
Palwal

Sub: Six Laning of Delhi - Agra Section of NH-2(new NH-19) in the state of Haryana and Uttar Pradesh form 20.500 to Km.200.00 under NHDP Phase-V as BOT- Complaint against Private Property of M/s Association for Blindness and Leprosy Eradication at Km. 65.465 (RHS), on NH-19 in village- Bahrola, Tehsil - Palwal, District- Palwal (Haryana). -Reg

Ref: (i) This office letter no. 74180 dt. 27.02.2024
(ii) Complaint letter of Sh. Akshay Kumar (copy enclosed)
(iii) Complaint letter of Sh. Govind Singh dt. 19.04.2024 (copy enclosed)

Sir,

This has reference to the access permission proposal of M/s Association for Blindness and Leprosy Eradication at Km. 65.465 (RHS), on NH-19 in village- Bahrola, Tehsil - Palwal, District- Palwal (Haryana) which has been provisionally accepted by the Competent Authority of NHAI. Accordingly, before conveying the in-principle approval this office vide letter under reference at (i) has demanded deposition of requisite license deed and Bank Guarantee.

2. Meanwhile, this office is in receipt of complaints by Sh. Govind Singh and Sh. Akshay Kumar vide letters under ref. at (iii) & (ii) respectively wherein it has been claimed that some unlawful activities are being conducted at the said premisis while endorsing some references by the complainant. As per documents furnished by the complainant, Hon'ble District Court Palwal vide case no. CHA/340/2020 dt. 02.04.2024 has accused Sh. Prem Kumar Khullar (authorized signatory of instant proposal of access permission) with imprisonment of 2.5 years.

3. In light of the above complaint, it is hereby requested to kindly instruct the concerned police officer for enquiring the matter based on the documents furnished by complainant so as to enable this office to further process the case of access permission accordingly.

Thanking you,

General Manager (T) &
Project Director,
CMU - Mathura

Copy to: (i) The Superintendent of Police, Palwal- for information and necessary action please.
(ii) Sh. Govind Singh (Mobile: 8009847500)- for information please.
(iii) Sh. Akshay Kumar (Mobile: 7289866954)- for information please.

Annexure - 10

सत्यमेव जयते

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
(सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार)
परियोजना गलियारा इकाई–मथुरा (फरीदाबाद)
प्लॉट सं0 8, टोल प्लाजा भवन के समीप, मथुरा रोड, फरीदाबाद–121003
National Highways Authority of India
(Ministry of Road Transport & Highways, Govt. of India)
Corridor Management Unit –Mathura (At Faridabad)
Plot No.8, Near Sarai Toll Plaza Building, Mathura Road Faridabad - 121003

फोन / Phone: 0129-3501177
वेबसाइट/Website www.nhai.gov.in
ईमेल / mail: mathnhai@gmail.com

Annx-10

NHAI/CMU/MTR/19011/2024/D- 77313

Dated: 07.11.2024

To,

The Deputy Commissioner,
Palwal
Haryana

Sub: Six Laning of Delhi-Agra section from Km 20.500 to Km 200 in the State of Haryana and U.P. on Design, Build, Finance, Operate and Transfer (DBFOT) basis - **Complaint against private property of M/s Association for Blindness and Leprosy Eradication at Km. 65.465 (RHS), on NH-19 in Village- Behrola, Tehsil- Palwal, District- Palwal (Haryana). - Reg.**

Ref: (i) Complaint letter of Sh. Akshay Kumar (Copy Enclosed)
(ii) Complaint letter of Sh. Govind Singh (Copy Enclosed)
(iii) This office letter no. 74839 dt. 23.04.2024

Sir,

This is in continuation to this office letter cited under ref. at (iii) vide which the complaint cited under ref. at (i) & (ii) in the matter of access permission case of private property of M/s Association for Blindness and Leprosy Eradication at Km. 65.465 (RHS) on NH-19 in Village- Behrola, Distt.- Palwal was forwarded to your office with a request to get enquired the matter by the concerned police officer so as to enable this office to further process the case of access permission accordingly.

2. The complaint letter of Sh. Akshay Kumar & Sh. Govind Singh as cited under ref. at (i) & (ii) is enclosed herewith for your ready reference.

3. In this regard, it is again requested to get the matter examined at the earliest, so that further necessary action regarding processing of the subject cited access permission proposal can be taken by this office.

Thanking you,

7/11/24

Project Director
CMU - Mathura

Inspection no. : 8782948888
HROCMMS ID : 18PAL185984

Haryana State Pollution Control Board
C-11, SECTOR-6, PANCHKULA
PHONE:-0172-2577870-73,FAX-NO-2581201
E-mail:-Hqhspcb@hspcb.org.in
Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

CLOSURE ORDER

Whereas, M/s Association for Blindness and Leprosy Eradication , Delhi-Mathura Highway, Vill-Bahrola, Palwal has established and operating a Health Care Establishments (as defined in BMW rules) having waste water generation less than 100 KLD without incinerator at Delhi-Mathura Highway, Vill-Bahrola, Palwal which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 28-Oct-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit was found operational after expiry of CTO and authorization under Bio Medical Waste Rules.
2. Unit has not provided change of land use Certificate issued by District Town & Country Planning Department for establishment of bedded healthcare facility to the joint committee.
3. ETP of the unit found non operational.
4. Unit was found bypassing the effluent.
5. During inspection water sample was collected from ETP bypass going to two tanks and as per A/R No. 1644 dated 05.11.2024, water sample found exceeding the permissible limits.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Palwal vide his letter HSPCB/PAL/2024/INS/87829481SCNCC001 dated 23/12/2024 The reply submitted by the unit vide letter dated 11-Dec-2024 was not find satisfactory as per detail given below:

Whereas, Regional Officer, Palwal vide his recommendation letter number HSPCB/PAL/2024/RO/INS/87829481CONCR001 dated 26-Dec-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Association for Blindness and Leprosy Eradication Delhi-Mathura Highway, Vill-Bahrola, Palwal by

sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

Dated Panchkula, the
11-Feb-2025

Vineet Garg IAS
Chairman

Endst. No.:HSPCB/PAL/2025/INS/87829481CONCO001-005

Dated:19-Feb-2025

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, PALWAL

2. Executive Engineer, Executive Engineer, (OP), DHBVN Operation Division, PALWAL. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

HARYANA STATE

3. The Regional Officer, Palwal. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.

4. M/s Association for Blindness and Leprosy Eradication Delhi-Mathura Highway, Vill-Bahrola, Palwal

5. Executive Engineer, (water supply division) Municipal Corporation Division, PALWAL. He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

SATINDER PAL
Digitally signed by SATINDER PAL
Date: 2025.02.19 14:44:34 +05'30'

Satinder Pal, Sr Environment Engineer
Branch Incharge (HQ)
For Chairman

Regional Office, Palwal Region
Haryana State Pollution Control Board
II - Floor , HSVP Office Complex,
Near Gymkhana Club, Sector -12, Palwal
Website – www.hspcb.gov.in E-Mail - hspcbropal@gmail.com

No. HSPCB/PAL/2024/ 1284 **Dated: 24/02/2025**

To,

The Executive Engineer
Operation Division
DHBVN

Sub: Recommendation to issue direction for closure and disconnection of Electricity Supply of M/s Association for Blindness and Leprosy Eradication, Delhi – Mathura Highway, Village – Bahrola, District – Palwal.

Ref: Head Office File No. HSPCB/PAL/2025/INS/87829481CONCO001- 005, Dated 19/02/2025.

In this connection, it is intimated that your office was directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively. .

This is for your information and necessary action please.

DA/as above

AKANSHA TANWAR Digitally signed by AKANSHA TANWAR Date: 2025.02.24 15:27:18 +05'30'

Regional Officer
Palwal Region

Regional Office, Palwal Region
Haryana State Pollution Control Board
II - Floor , HSVP Office Complex,
Near Gymkhana Club, Sector -12, Palwal
Website – www.hspcb.gov.in E-Mail - hspcbropal@gmail.com

No. HSPCB/PAL/2024/1265 **Dated:** 24/02/2025

To,

The Senior Environmental Engineer, (SWM),
Haryana State Pollution Control Board,
Panchkula.

Sub: Performa for recommendation for Environmental Compensation of M/s Association for Blindness and Leprosy Eradication, Delhi-Mathura Highway, Vill-Bahrola, Palwal.

Kindly refer to the Subject noted above, please find enclosed herewith Performa for recommendation for Environmental Compensation M/s Association for Blindness and Leprosy Eradication, Delhi-Mathura Highway, Vill-Bahrola, Palwal.

In view of above, it is requested that Environmental Compensation may be examined & finalized by the committee of officers and orders for EC may be issued accordingly.

Submitted for kind information and further necessary action please.

AKANSHA TANWAR
Digitally signed by AKANSHA TANWAR
Date: 2025.02.24 15:26:39 +05'30'

Regional Officer
Palwal Region

Duly filled Performa for recommendation for environmental compensation environmental pollutants in excess of the standards prescribed under EP Rules, 1986 and as prescribed in the consent granted to such units under Water Act, 1974/Air Act, 1981:

1.	Name & address of the unit	M/s Association for Blindness and Leprosy Eradication., Delhi-Mathura Highway, Vill-Bahrola, Palwal.
2.	Name and designation of the officer(s) inspected the unit	1. Smt Jyoti kumari, SDM, Palwal 2. Smt Akansha Tanwar, Regional Officer, Palwal 3. Sh Narender Nain, DTP, Palwal
3.	Product(s) and bio-products	25 Beded HCF
4.	Manufacturing process	Health Care Establishments
5.	Status of CTE	As per record CTE Expansion obtained upto 25/05/2027
6.	Status of CTO	CTO Obtained upto 31/03/2023
7.	Date of inspection of the unit	28.10.2024
8.	Date of commissioning	23/10/2018
9.	Detail of violation observed during inspection:	Unit was visited by the joint committee constituted by Hon'ble NGT vide order dated 23/08/2024 in OA No. 806/2024 on 28/10/2024, during inspection it was found that your unit is a Bedded Health Care Facility and found operational after expiry of CTO and Bio Medical Waste Authorization from the board. Unit has CTO vide no. HSPCB/Consent/: 329986522PALCTO21142409 Dated 31/03/2022 which was valid upto 31/03/2023 (Copy attached) & Bio Medical Waste Authorization NO. BMW21PAL17999500 Dated 18/12/2021 which was valid upto 31/03/2024 (Copy attached). Unit has not provided change of land use Certificate issued by District Town & Country Planning Department for establishment of Bedded healthcare facility to the joint committee during inspection. ETP of the unit found non operational during joint committee visit and your unit was found bypassing the effluent. Whereas water samples was collected from ETP bypass going to two tanks and as per Analysis Report No. 1644 date 05.11.2024 the water samples were found exceeding the permissible limits.
10.	Category of the unit	i. Orange ii. Small
11.	Complaint / Court case, if any.	Yes, Original Application No. 806/2024 in NGT

12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	<table><tr><td>Type of Sample</td><td>A/R No. & date</td></tr><tr><td>ETP inlet and outlet</td><td>1644 & 05.11.2024</td></tr></table>
13.	Reasons for not collection of samples, if not collected.	NA
14.	Detail of Show Cause Notice for EC issued with date.	SCN was issued vide letter No. HSPCB/ PAL/2024/650 dated 11.11.2024
15.	Reply of Show Cause Notice, if any received.	Unit has submitted reply (Copy attached)
16.	No. and date of closure order issued by the Board	Closure order Head Office File No. HSPCB/PAL/2025/INS/87829481CONCO001- 005, Dated 19/02/2025.
17.	Compliance of closure order if applicable.	Closure was implemented on dated 24/02/2025 and sent to Head Office vide letter No. HSPCB/PAL/2024/1264, dated 24/02/2025.
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	No
19.	**Cases for levying environmental compensation:-** a) Units discharging the environmental pollutants in excess of the standards prescribed under EP Rules, 1986 and as prescribed in the consent granted to such units under Water Act, 1974/Air Act, 1981. b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc. c) Intentional	Unit was found operational after expiry of consent to operate, biomedical waste authorization and exceeding the prescribed standards for treated trade effluent,

	avoidance of data submission or data manipulation by tempering the Online Continuous Emission/ Effluent Monitoring system. d) Accidental discharges lasting for short durations resulting into damage to the environment. e) Intentional discharges to the environment including bypassing the pollution control devices -- land, water and air resulting into acute injury or damages to the environment. f) Injection of treated/partially treated/ untreated effluent to ground water. g) All violations of Graded Response Action Plan (GRAP) in Delhi NCR area. h) Failure of preventing the pollutants being discharged in water bodies and failure to implement Waste Management Rules.	
20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution	-
21.	Justification of imposing environmental compensation for last five year	During visit, Unit was found operational after expiry of consent to operate, biomedical waste authorization and discharging the environmental pollutants in excess of the standards prescribed under EP Rules, 1986 and as prescribed in the consent granted to such units under Water Act, 1974/Air Act, 1981.

		EC may be imposed from 01.04.2023 to 24.02.2025 i.e. from the date of expiry of CTO to the date of sealing of HCF for 695 days.
22.	Final recommendations if any	In View of above, it is recommended that the Environmental Compensation of Rs. 43,43,750/-may be imposed against the unit M/s Association for Blindness and Leprosy Eradication., Delhi-Mathura Highway, Vill-Bahrola, Palwal
23.	Final compensation or Interim	Final
Environment Compensation to be levied on Industrial Units		
	PI - Pollution Index (Red :80, Orange : 50 and Green : 30)	PI = 50
	N - No of days of violation	01/04/2023 to 24/02/2025 = 695 Days
	R - Factor in Rupees	R = Rs. 250/-
	S - Factor for scale of operation (0.5 for micro or small, 1.0 for medium and 1.5 for large unit)	S = 0.5
	LF - Location Factor (as per census)	LF = 1
	EC= PI x N x R x S x LF	EC = 50x695x250x0.5x1
	Total Amount calculated	Rs. 43,43,750/-

ANJU RANI

Digitally signed by ANJU RANI
Date: 2025.02.24 15:25:53 +05'30'

Signature of Field Officer
Dr Anju Rani (Scientist B)

AKANSHA TANWAR

Digitally signed by AKANSHA TANWAR
Date: 2025.02.24 15:26:24 +05'30'

Signature of Regional Officer
Akansha Chaudhary (R.O)